

LOK SABHA

BULLETIN—PART I
[Brief Record of Proceedings]

Friday, March 25, 1977/Chaitra 4, 1899 (Saka)

No. 1

11 A.M.

1. Silence

To mark the solemn occasion of the first sitting of the Sixth Lok Sabha, all Members stood in silence for a short while.

2. List of Members Elected to Lok Sabha

Secretary-General laid on the Table a Book, presented to the Speaker by the Chief Election Commissioner, containing the list of Members elected to the Lok Sabha at the General Election of 1977.

3. Panel of Chairmen

The Speaker *pro tem* announced that he had nominated the following Members on the Panel of Chairmen:—

- (1) Shri Digvijaya Narain Singh
- (2) Shri Tribib Chaudhuri
- (3) Shri K. Raghu Ramaiah

4. Oath or Affirmation

The Speaker *pro tem* Shri D. N. Tiwary, having already acted as the Vice-President acting as President, signed the Roll of Members at the commencement of the sitting and took his seat in the House.

Thereafter, 497 Members made and subscribed the oath or affirmation as follows and took their seats in the House:—

- 241 in Hindi
- 148 in English
- 30 in Bengali
- 29 in Tamil
- 11 in Marathi
- 10 in Punjabi
- 7 in Urdu
- 6 in Sanskrit
- 5 in Oriya
- 4 in Kannada
- 4 in Telugu
- 1 in Assamese and
- 1 in Kashmiri

5 P.M.

(Lok Sabha adjourned till 11 A.M. on Saturday, the 26th March 1977)

S. L. SHARMA
Secretary

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Saturday, March 26, 1977/Ch. 1899 (Saka)

No. 2

11 A.M.

1. OATH OR AFFIRMATION

Thirteen Members made and subscribed the oath or affirmation as follows and took their seats in the House:—

- 6 in Hindi
- 5 in English
- 1 in Bengali and
- 1 in Marathi

2. MOTION FOR ELECTION OF SPEAKER

Shri Morarji R. Desai moved the following motion:—

“That Shri N. Sanjiva Reddy, a member of this House be chosen as the Speaker of this House.”

Shri Y. B. Chavan seconded the motion.

The motion was unanimously adopted and Shri N. Sanjiva Reddy was chosen as the Speaker.

Shri Morarji R. Desai and Shri Y. B. Chavan conducted Shri N. Sanjiva Reddy to the Chair.

3. FELICITATIONS TO THE SPEAKER

The following Members offered felicitations to the Speaker:—

- (1) Shri Morarji R. Desai
- (2) Shri Y. B. Chavan
- (3) Shri Jagjivan Ram
- (4) Shri P. K. Deo

- (5) Shri George J. Mathew
- (6) Shri Samar Mukherjee
- (7) Shri P. G. Mavalankar
- (8) Shrimati Parvathi Krishnan
- (9) Shri Aravinda Bai Pajanor
- (10) Shri Laxmi Narain Nayak
- (11) Shri A. V. P. Asai Thambi

The Speaker in reply thanked the Members.

4. OBITUARY REFERENCE

Sarvashri Morarji R. Desai, Y. B. Chavan, Jagjivan Ram, S. Mukherjee, K. Maya Thevar, G. M. Banatwalla, Shrimati Parvathi Krishnan, Sarvashri Samar Guha, P. K. Deo, Balbir Singh, Shri Thomas and P. G. Mavalankar and the Speaker made references to the passing away of Shri Fakhruddin Ali Ahmed, President of India.

The following Resolution moved by Shri Morarji R. Desai was unanimously adopted:—

“That the Lok Sabha expresses its profound sorrow at the death of the President of India, Shri Fakhruddin Ali Ahmed and pledges itself to promote the high ideals of patriotism, national unity, secularism and the service of humanity which he upheld.”

As a mark of respect to the memory of Shri Fakhruddin Ali Ahmed, Members stood in silence for a short while and the House was adjourned for the day.

12.10 P.M.

(Lok Sabha adjourned till half-an-hour after the Address by the President acting as President on Monday, the 28th March, 1977).

S. L. SHAKHAR

Secretary-General

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, March 28, 1977|Chaitra 7, 1899 (Saka)

No. 3

11.50 A.M.

1. Oath or Affirmation

Ten Members made and subscribed the oath or affirmation as follows and took their seats in the House:—

- 3 in Hindi
- 2 in English
- 2 in Bengali
- 1 in Gujarati
- 1 in Malayalam and
- 1 in Urdu

2. Copy of Address of the Vice-President Acting as President—Laid on the Table

Secretary-General laid on the Table a copy of the Address by the Vice-President acting as President to both Houses of Parliament assembled together on the 28th March, 1977.

3. Obituary References

The Speaker made references to the passing away of Shri Narasingha Malla Deb, who was a Member of the Second Lok Sabha; Shri P. R. Kanavade Patil, who was a Member of the First Lok Sabha; Shri Nana Ramchandra Patil, who was a Member of the Second and Fourth Lok Sabha; Shri Sheo Narayan Fotedar, who was a Member of the First Lok Sabha; Shri R. M. Hajarnavis, who was a Member of the Second, Third and Fourth Lok Sabha; Shri Ajit Prasad Jain, who was a Member of the Constituent Assembly, Provisional Parliament, First, Second and Third Lok Sabha; Shri Nemi Saran Jain, who was a Member of the Provisional Parliament and First Lok Sabha; Shri C. Chittababu, who was a Member of the Fourth and Fifth Lok Sabha; Shri F. V. K. Sampath, who was a Member of the Second Lok Sabha; Shri U. N. Dhebar, who was a Member of the Third Lok Sabha; Shri T. H. Gavit, who was a Member of the Fourth and Fifth Lok Sabha; and Shri A. K. Gopalan, who was a Member of the First, Second, Third, Fourth and Fifth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect.

[P.T.O.]

4. Papers Laid on the Table

The following papers were laid on the Table—

- (1) A copy each of the following Ordinances (Hindi and English versions), under article 123(2) (a) of the Constitution:—
 - (i) The East Punjab Urban Rent Restriction (Chandigarh Amendment) Ordinance, 1976 (No. 14 of 1976) promulgated by the President on the 17th December, 1976.
 - (ii) The Caltex (Acquisition of Shares of Caltex Oil Refining (India) Limited and of the Undertakings in India of Caltex (India) Limited, Ordinance, 1976 (No. 15 of 1977) promulgated by the President on the 30th December, 1976.
 - (iii) The Food Corporations (Amendment) Ordinance, 1976 (No. 16 of 1976) promulgated by the President on the 31st December, 1976.
 - (iv) The Representation of the People (Amendment) Ordinance, 1977 (No. 1 of 1977) promulgated by the President on the 2nd February, 1977.
 - (v) The Petroleum Pipelines (Acquisition of Right of User in Land) Amendment Ordinance, 1977 (No. 2 of 1977) promulgated by the President on the 3rd February, 1977.
 - (vi) The Presidential and Vice-Presidential Elections (Amendment) Ordinance, 1977 (No. 3 of 1977) promulgated by the President on the 3rd February, 1977.
 - (vii) The Disputed Elections (Prime Minister and Speaker) Ordinance, 1977 (No. 4 of 1977) promulgated by the President on the 3rd February, 1977.
 - (viii) The Government of Union Territories (Amendment) Ordinance, 1977 (No. 5 of 1977) promulgated by the President on the 7th February, 1977.
 - (ix) The Delhi Administration (Amendment) Ordinance, 1977 (No. 6 of 1977) promulgated by the President on the 7th February, 1977.
- (2) A copy each of the following Proclamations (Hindi and English versions) under sub-clause (b) of clause (2) of article 352 of the Constitution:—
 - (i) Proclamation issued by the Vice-President acting as President on the 21st March, 1977 under sub-clause (a) of clause (2) of article 352 of the Constitution, revoking the Proclamation of Emergency issued on the 25th June, 1975, published in Notification No. G.S.R. 117(E) in Gazette of India dated the 21st March, 1977.
 - (ii) Proclamation issued by the Vice-President acting as President on the 27th March, 1977 under sub-clause (a) of clause (2) of article 352 of the Constitution, revoking the Proclamation of Emergency issued on the 3rd December, 1971, published in Notification No. G.S.R. 132(E) in Gazette of India dated the 27th March, 1977.

- (3) A copy of the Compensation Tribunal (Amendment) Order, 1977 (Hindi and English versions), published in Notification No. G.S.R. 71(E) dated the 9th February, 1977 issued under the Defence and Internal Security of India Rules, 1971.
- (4) (i) A copy of the Defence and Internal Security of India (Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 396(E) dated the 11th June, 1976, under section 35 of the Defence and Internal Security of India Act, 1971.
- (ii) A statement (Hindi and English versions) giving reasons for delay in laying the above Notification.
- (5) A copy of the Order of the President dated the 5th February, 1977 issued under section 51 of the Government of Union Territories Act, 1963, extending the President's rule in Pondicherry for a further period of one year commencing from the 28th March, 1977 published in Notification No. S.O. 149(E) in Gazette of India dated the 9th February, 1977.

5. Supplementary Demands for Grants (General)—1976-77

Shri H. M. Patel presented a statement showing Supplementary Demands for Grants in respect of the Budget (General) for 1976-77.

6. Supplementary Demands for Grants (Railways)—1976-77

Shri Madhu Dandavate presented a statement showing Supplementary Demands for Grants in respect of the Budget (Railways) for 1976-77.

7. Supplementary Demands for Grants (Tamil Nadu)—1976-77

Shri H. M. Patel presented a statement showing Supplementary Demands for Grants in respect of the State of Tamil Nadu for 1976-77.

8. Supplementary Demands for Grants (Nagaland)—1976-77

Shri H. M. Patel presented a statement showing Supplementary Demands for Grants in respect of the State of Nagaland for 1976-77.

9. Supplementary Demands for Grants (Pondicherry)—1976-77

Shri H. M. Patel presented a statement showing Supplementary Demands for Grants in respect of the Union territory of Pondicherry for 1976-77.

Budget (Railways)—1977-78

Shri Madhu Dandavate presented a statement of the estimated receipts and expenditure of the Government of India for the year 1977-78 in respect of Railways.

The Budget (General)—1977-78

Shri H. M. Patel presented a statement of the estimated receipts and expenditure of the Government of India for the year 1977-78.

[P.T.O.]

12. Government Bill—Introduced

The Finance Bill, 1977.

13. The Tamil Nadu Budget—1977-78

Shri H. M. Patel presented a statement of estimated receipts and expenditure of the State of Tamil Nadu for the year 1977-78.

14. The Nagaland Budget—1977-78

Shri H. M. Patel laid on the Table a statement of estimated receipts and expenditure of the State of Nagaland for the year 1977-78 together with his statement thereon.

15. The Pondicherry Budget—1977-78

Shri H. M. Patel laid on the Table a statement of estimated receipts and expenditure of the Union territory of Pondicherry for the year 1977-78 together with his statement thereon.

1.10 P.M

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 29th March, 1977).

S. L. SHAKDHER,
Secretary-General.

[LOK SABHA

BULLETIN—PART I
[Brief Record of Proceedings]

Tuesday, March 29, 1977/Chaitra 8, 1899 (Saka)

No. 4

11 A.M.

1. Oath or Affirmation

Four Members made and subscribed the oath or affirmation as follows and took their seats in the House:—

- 2 in Hindi
- 1 in English and
- 1 in Kannada.

2. Adjournment Motion

The Speaker gave his consent to the moving of adjournment motion given notice of by Dr. Karan Singh regarding the dissolution of the Jammu and Kashmir Legislative Assembly.

Dr. Karan Singh then asked for leave of the House to the moving of the motion. The Speaker asked those Members who were in favour of leave being granted to rise in their places. As not less than fifty Members rose, the Speaker informed the House that the leave was granted and directed that the motion be taken up at 5 P.M.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Proclamation (Hindi and English versions) dated the 16th December, 1976 issued by the President under article 356 of the Constitution in relation to the State of Orissa published in Notification No. G.S.R. 923 (E) in Gazette of India dated the 16th December, 1976 under article 356(3) of the Constitution.
- (ii) A copy of the Order (Hindi and English versions) dated the 16th December, 1976, made by the President in pursuance of sub-clause (i) of clause (c) of the above Proclamation, published in Notification No. G.S.R. 924 (E) in Gazette of India dated the 16th December, 1976.
- (iii) A copy of the Report dated the 13th December, 1976 of the Governor of Orissa to the President (Hindi and English versions).

[P.T.O.]

- (2) A copy of the Proclamation (Hindi and English versions) dated the 29th December, 1976 issued by the President under clause (2) of article 356 of the Constitution revoking the Proclamation issued by him on the 16th December, 1976 in relation to the State of Orissa, published in Notification No. G.S.R. 957(E) in Gazette of India dated the 29th December, 1976, under article 356(3) of the Constitution.
- (3) A copy of the Proclamation (Hindi and English versions) dated the 24th December, 1976 issued by the President under clause (2) of article 356 of the Constitution revoking the Proclamation issued by him on the 12th March, 1976 in relation to the State of Gujarat, published in Notification No. G.S.R. 944(E) in Gazette of India dated the 24th December, 1976 under article 356(3) of the Constitution.
- (4) A copy of Notification No. G.S.R. 868(E) (Hindi and English versions) published in Gazette of India dated the 5th November, 1976 containing the Order of the President relating to suspension of article 31 of the Constitution in relation to proceedings etc. under the Tamil Nadu Urban Land (Ceiling and Regulation) Act, 1976, for the period of operation of the Proclamation of Emergency made under clause (1) of article 352 of the Constitution on the 3rd December, 1971 and on the 25th June, 1975, under clause (3) of article 359 of the Constitution.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 8 read with sub-section (3) of section 7 of the Customs Tariff Act, 1975:—
- (i) G.S.R. 870(E) published in Gazette of India dated the 6th November, 1976 making certain amendment to the Second Schedule to the Customs Tariff Act, 1975.
- (ii) G.S.R. 877(E) published in Gazette of India dated the 13th November, 1976 making certain amendment to the Second Schedule to the Customs Tariff Act, 1975.
- (iii) G.S.R. 13(E) published in Gazette of India dated the 12th January, 1977 making certain amendment to the Second Schedule to the Customs Tariff Act, 1975.
- (6) A copy of Notification No. G.S.R. 14(E) (Hindi and English versions) published in Gazette of India dated the 12th January, 1977, under section 159 of the Customs Act, 1962 together with an explanatory memorandum.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the Annual Report* of the United India Fire and General Insurance Company Limited Madras, for the Fire and General Insurance Company Limited, Madras, for the of the said Company.
- @(8) A copy of the Proclamation No. P-1/1977 dated the 27th March, 1977 issued by the Governor of Jammu and Kashmir under section 92 of the Constitution of Jammu and Kashmir, published in Jammu and Kashmir Government Gazette dated the 27th March, 1977.

*The Report was laid on the Table on the 4th November, 1976

@Laid at 5 P.M.

Assent to Bills

(i) Secretary-General laid on the Table following five Bills passed by the Houses of Parliament during the Eighteenth Session of Fifth Lok Sabha and assented to:—

- (1) Appropriation (Railways) No. 4 Bill, 1976.
- (2) The Appropriation (Railways) No. 5 Bill, 1976.
- (3) The Appropriation (No. 7) Bill, 1976.
- (4) The Gujarat Appropriation (No. 2) Bill, 1976.
- (5) The Pondicherry Appropriation (No. 4) Bill, 1976.

(ii) Secretary-General also laid on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha, of the following three Bills passed by the Houses of Parliament during the Eighteenth Session of Fifth Lok Sabha and assented to:—

- (1) The House of the People (Extension of Duration) Amendment Bill, 1976.
- (2) The Electricity (Supply) Amendment Bill, 1976.
- (3) The Constitution (Forty-second Amendment) Bill, 1976.

****5. Panel of Chairmen**

The Speaker announced that he had nominated the following Members on the Panel of Chairmen:—

- (1) Shri Dhirendranath Basu
- (2) Shri Tridib Chaudhuri
- (3) Miss Abha Maiti
- (4) Shri S. D. Patil
- (5) Shri M. Satyanarayan Rao
- (6) Shri Dwarika Nath Tiwari

6. The Budget (Railways)—1977-78

The following items of business were taken up together:—

- * (i) General Discussion on the Budget (Railways) for 1977-78.
- * (ii) Demands for Grants on Account Nos. 1 to 11, 11A, 12 to 16, 21 and 22 in respect of the Budget (Railways) for 1977-78.

Forty-five cut motions [Nos. 1 to 45] to the Demands for Grants on Account in respect of the Budget (Railways) for 1977-78, were moved.

The following Members took part in the combined debate:—

- (1) Shri Samarendra Kundu
- (2) Shri T. A. Pai
- (3) Shri Samar Mukherjee
- (4) Dr. Subramaniam Swamy

**Announcement made at 12.35 P.M.

*Discussed together.

[P.T.O.]

- (5) Shri Mohd. Shafi Qureshi
- (6) Shri Shibban Lal Saksena
- (7) Shri R. Mohanarangam
- (8) Shri D. N. Tiwary
- (9) Shri M. Kalyanasundaram

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)

Shri Madhu Dandavate replied to the debate.

All the cut motions moved to the Demands for Grants on Account in respect of the Budget (Railways) for 1977-78, were negatived.

All the Demands for Grants on Account for the amounts shown under column 3 of the printed List of Demands for Grants on Account (Railways) for 1977-78, were voted in full.

7. Government Bill—Introduced

The Appropriation (Railways) Vote on Account Bill, 1977.

8. Government Bill—Passed

The Appropriation (Railways) Vote on Account Bill, 1977

The motion for consideration of the Bill was moved by Shri Madhu Dandavate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Madhu Dandavate.

The motion was adopted and the Bill was passed.

9. Supplementary Demands for Grants (Railways)—1976-77

Supplementary Demands for Grants Nos. 3, 7 to 10, 11A, 12, 14 to 16, 18, 19 and 21 in respect of the Budget (Railways) for 1976-77 for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants-Budget (Railways)—1976-77, were voted in full.

10. Government Bill—Introduced

The Appropriation (Railways) Bill, 1977.

11. Government Bill—Passed

The Appropriation (Railways) Bill, 1977

The motion for consideration of the Bill was moved by Shri Madhu Dandavate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Madhu Dandavate.

The motion was adopted and the Bill was passed.

12. The Budget (General)—1977-78

The following items of business were taken up together:—

- * (i) General Discussion on the Budget (General) for 1977-78.
- * (ii) Demands for Grants on Account Nos. 1 to 109 in respect of the Budget (General) for 1977-78.

Thirty cut motions (Nos. 1 to 30) to the Demands for Grants on Account in respect of the Budget (General) for 1977-78 were moved.

The following Members took part in the combined debate:—

- (1) Shri C. Subramaniam.
- (2) Shri R. K. Amin.
- (3) Shri Somnath Chatterjee.
- (4) Shri A. C. George.
- (5) Dr. Subramaniam Swamy.
- (6) Shri Aravinda Bala Pajanor (*Speech unfinished*).

The discussion was interrupted by Adjournment Motion.

13. Adjournment Motion

At 5 P.M. Dr. Karan Singh moved the following motion:—

“That the House do now adjourn.”

The following Members took part in the debate:—

- (1) Shri Madhu Limaye.
- (2) Shri C. M. Stephen.
- (3) Shri K. S. Hagde.
- (4) Shri Abdul Ahad.
- (5) Shri Jyotirmoy Bosu.
- (6) Shri Mohd. Shafi Qureshi.
- (7) Shri Atal Bihari Vajpayee.
- (8) Shri Vasant Sathe.
- (9) Shri Shyamnandan Mishra.
- (10) Shrimati Akbar Jahan Begum.
- (11) Shri Charan Singh.

Dr. Karan Singh replied to the debate.

The motion was withdrawn by leave of the House.

[P.T.O.]

*Discussed together.

14. The Budget (General)—1977-78

Shri Aravinda Bala Pajanor resumed his speech on the combined discussion on (i) General Discussion on the Budget (General) for 1977-78 and (ii) Demands for Grants on Account in respect of the Budget (General) for 1977-78.

The speech of Shri Pajanor was not concluded.

The discussion was not concluded.

7.46 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 30th March, 1977).

S. L. SHAKDHER,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, March 30, 1977|Chaitra 9, 1899 (Saka)

No. 5

11 A.M.

1. Oath or Affirmation

Four Members made and subscribed the oath or affirmation as follows and took their seats in the House:—

3 in Hindi and

1 in English

2. Paper laid on the Table

A copy of the Annual Report (Hindi and English versions) for the year 1975-76 on the working and administration of the Companies Act, 1956, was laid on the Table under section 638 of the said Act.

3. Calling Attention

Shri Jyotirmoy Bosu called the attention of the Minister of Law, Justice and Company Affairs to the reported printing and numbering of duplicate ballot papers in lakhs by Government Press Alipur, Calcutta under the control of a senior IPS Officer.

The Minister of Law, Justice and Company Affairs made a statement in regard thereto.

4. The Budget (General)—1977-78

Combined discussion on the following items of business continued:—

* (i) General Discussion on the Budget (General) for 1977-78.

* (ii) Demands for Grants on Account Nos. 1 to 109 in respect of the Budget (General) for 1977-78 and the cut motions thereto moved on the 29th March, 1977.

The following Members took part in the debate:—

(1) Shri Aravinda Bala Pajanor

(2) Shri Kanwar Lal Gupta

(3) Shri Sougata Roy

*Discussed together.

[P.T.O.]

- (4) Shri Ugrasen
 - (5) Shri K. A. Rajan
 - (6) Shri Govinda Munda
 - (7) Shri Charan Narzary
 - (8) Shri Gev Mancharsha Awari
 - (9) Shri Manohar Lal
- (Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)*
- (10) Shri P. G. Mavalankar
 - (11) Shri Sarat Kumar Kar
 - (12) Shri Larang Sai
 - (13) Shri Bashir Ahmad

Shri H. M. Patel replied to the debate.

All the cut motions to the Demands for Grants on Account in respect of the Budget (General) for 1977-78, moved on the 29th March, 1977 were negatived.

All the Demands for Grants on Account (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Demands for Grants on Account (General) for 1977-78 were voted in full.

5. Government Bill—Introduced

The Appropriation (Vote on Accounts) Bill, 1977.

6. Government Bill—Passed

The Appropriation (Vote on Account) Bill, 1977.

The motion for consideration of the Bill was moved by Shri H. M. Patel.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri H. M. Patel.

The motion was adopted and the Bill was passed.

7. Supplementary Demands for Grants (General)—1976-77

Supplementary Demands for Grants Nos. 2 to 4, 6, 7, 9, 10, 12 to 14, 19 to 21, 23, 24, 26, 27, 29, 30, 32, 34, 36, 38 to 41, 43 to 52, 54 to 62, 64 to 68, 71, 72, 76, 77, 79 to 81, 83, 88, 90, 92 to 94 and 96 to 99 in respect of the Budget (General) for 1976-77 (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (General) for 1976-77 were voted in full.

8. Government Bill—Introduced

The Appropriation Bill, 1977.

9. Government Bill—Passed

The Appropriation Bill, 1977.

The motion for consideration of the Bill was moved by Shri H. M. Patel.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri H. M. Patel.

The motion was adopted and the Bill was passed. ✓

10. The Tamil Nadu Budget

The following items of business were taken up together:—

** (i) General Discussion on the Budget for the State of Tamil Nadu for 1977-78.

** (ii) Demands for Grants on Account Nos. 1 to 57 in respect of the Budget for the State of Tamil Nadu for 1977-78.

The following Members took part in the combined debate:—

- (1) Shri R. Venkataraman
- (2) Shri V. Dhandayuthapani
- (3) Shri V. Arunachalam
- (4) Shri O. V. Alagesan
- (5) Shri K. Mayathevar
- (6) Shri S. G. Murugaiyan

Shri H. M. Patel replied ✓ to the debate.

All the Demands for Grants on Account (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Demands for Grants on Account (Tamil Nadu) for 1977-78, were voted in full.

11. Government Bill—Introduced

The Tamil Nadu Appropriation (Vote on Account) Bill, 1977.

12. Government Bill—Passed

The Tamil Nadu Appropriation (Vote on Account) Bill, 1977.

The motion for consideration of the Bill was moved by Shri H. M. Patel.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

**Discussed together.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri H. M. Patel.

The motion was adopted and the Bill was passed.

13. Supplementary Demands for Grants (Tamil Nadu)—1976-77

Supplementary Demands for Grants Nos. 1 4., 6, 8, 9, 11 to 15, 17 to 20, 22 to 31, 33 to 39, 41 to 47 and 49 to 57 in respect of the Budget for the State of Tamil Nadu for 1976-77 (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (Tamil Nadu) for 1976-77 were voted in full.

14. Government Bill—Introduced

The Tamil Nadu Appropriation Bill, 1977.

15. Government Bill—Passed

The Tamil Nadu Appropriation Bill, 1977

The motion for consideration of the Bill was moved by Shri H. M. Patel.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri H. M. Patel.

The motion was adopted and the Bill was passed.

16. The Nagaland Budget

The following items of business were taken up together:—

@(i) General Discussion on the Budget for the State of Nagaland for 1977-78.

@(ii) Demands for Grants on Account Nos. 1, 3 to 9 and 12 to 54 in respect of the Budget for the State of Nagaland for 1977-78.

The following Members took part in the combined debate:—

(1) Shri Annasahib P. Shinde

(2) Shrimati Rano M. Shaiza

(3) Shri N. Tombi Singh

Shri H. M. Patel replied to the debate.

All the Demands for Grants on Account (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Demands for Grants on Account (Nagaland) for 1977-78 were voted in full.

@Discussed together.

17. Government Bill—Introduced

The Nagaland Appropriation (Vote on Account) Bill, 1977.

18. Government Bill—Passed

The Nagaland Appropriation (Vote on Account) Bill, 1977.

The motion for consideration of the Bill was moved by Shri H. M. Patel.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri H. M. Patel.

The motion was adopted and the Bill was passed.

19. Supplementary Demands for Grants (Nagaland)—1976-77

Supplementary Demands for Grants Nos. 5 to 9, 12, 15, 17 to 19, 24 to 27, 30, 33, 36, 38, 42, 44, 47, 49 and 52 to 54 in respect of the Budget for the State of Nagaland for 1976-77, (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (Nagaland) for 1976-77 were voted in full.

20. Government Bill—Introduced

The Nagaland (Appropriation) Bill, 1977.

21. Government Bill—Passed

The Nagaland (Appropriation) Bill, 1977.

The motion for consideration of the Bill was moved by Shri H. M. Patel.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri H. M. Patel.

The motion was adopted and the Bill was passed.

22. The Pondicherry Budget

The following items of business were taken up together:—

% (i) General Discussion on the Budget for the Union territory of Pondicherry for 1977-78.

% (ii) Demands for Grants on Account Nos. 1 to 33 in respect of the Budget for the Union territory of Pondicherry for 1977-78.

% Discussed together.

[P.T.O]

Shri Aravinda Bala Pajanor took part in the debate.

Shri H. M. Patel replied to the debate.

All the Demands for Grants on Account (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Demands for Grants on Account (Union Territory of Pondicherry) for 1977-78 were voted in full.

23. Government Bill—Introduced

The Pondicherry Appropriation (Vote on Account) Bill, 1977.

24. Government Bill—Passed

The Pondicherry Appropriation (Vote on Account) Bill, 1977.

The motion for consideration of the Bill was moved by Shri H. M. Patel.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri H. M. Patel.

The motion was adopted and the Bill was passed.

25. Supplementary Demands for Grants (Pondicherry)—1976-77

Supplementary Demands for Grants Nos. 4, 6 to 8, 10, 14, 16 to 20, 23, 27; 28; 31 and 32 in respect of the Budget for the Union territory of Pondicherry for 1976-77 (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (Union Territory of Pondicherry) for 1976-77 were voted in full.

26. Government Bill—Introduced

The Pondicherry (Appropriation) Bill, 1977.

27. Government Bill—Passed

The Pondicherry (Appropriation) Bill, 1977.

The motion for consideration of the Bill was moved by Shri H. M. Patel.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri H. M. Patel.

The motion was adopted and the Bill was passed.

P.M.

Work Sabha adjourned till 11 A.M. on Thursday, the 31st March, 1977.

S. L. SHAKDHER,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, March 31, 1977|Chaitra 10, 1899 (Saka)

No. 6

11 A.M.

1. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Cardamom (Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 2898 in Gazette of India dated the 20th November, 1976, under sub-section (3) of section 33 of the Cardamom Act, 1965.
- (2) A copy each of the following Notifications (Hindi and English versions) under section 17 of the General Insurance Business Nationalisation) Act, 1972:—
 - (i) The General Insurance (Rationalisation and Revision of Pay Scales and other Conditions of Service of Supervisory, Clerical and Subordinate Staff) Second Amendment Scheme, 1976 published in Notification No. S.O. 4466 in Gazette of India dated the 27th November, 1976.
 - (ii) The General Insurance (Rationalisation of Pay Scales and other Conditions of Service of Development Staff) Amendment Scheme, 1976, published in Notification No. S.O. 761(E) in Gazette of India dated the 1st December, 1976.
- (3) A copy of the Emergency Risks (Goods) Insurance (Fifth Amendment) Scheme, 1976 (Hindi and English versions) published in Notification No. S.O. 792(E) in Gazette of India dated the 14th December, 1976, under sub-section (6) of section 5 of the Emergency Risks (Goods) Insurance Act, 1971.
- (4) A copy of the Emergency Risks (Undertakings) Insurance (Sith Amendment) Scheme, 1976 (Hindi and English versions) published in Notification No. S.O. 793(E) in Gazette of India dated the 14th December, 1976, under sub-section (7) of section 3 of the Emergency Risks (Undertakings) Insurance Act, 1971.

[P.T.O.]

- (5) A copy of the Annual Report (Hindi and English versions) of the Industrial Finance Corporation of India for the year ended the 30th June, 1976 along with the statement showing the Assets and Liabilities and Profit and Loss Account of the Corporation, under sub-section (3) of section 35 of the Industrial Finance Corporation Act, 1948.
- (6) A copy of the Annual Report (Hindi and English versions) of the Industrial Development Bank of India together with the Audited Accounts of the General Fund and the Development Assistance Fund for the year ended the 30th June, 1976, under sub-section (5) of section 18 and sub-section (5) of section 23 of the Industrial Development Bank of India Act, 1964.

2. Calling Attention

Shri Shyam Sunder Das called the attention of the Minister of Home Affairs, to the reported arrests made in connection with the alleged transmission of important and classified information of economic and strategic value to intelligence agencies of certain foreign countries through their missions.

The Minister of Home Affairs made a statement in regard thereto.

3. Statements by Ministers

(1) The Minister of Communications made a statement on some aspects of Postal and Telecommunications Services.

(2) The Minister of Railways laid on the Table a statement (Hindi and English versions) regarding derailment of 28Up Mangalore-Madras Express at Sevrur station of Southern Railway on the 30th March, 1977.

4. Matter under Rule 377

Shri Shyamnandan Mishra raised matter regarding reports that in June, 1975 Proclamation of Emergency was issued without the advice of Council of Ministers.

The Minister of Home Affairs made a statement on the subject.

Government Bill—Passed

The Finance Bill, 1977

The motion for consideration of the Bill was moved by Shri H. M. Patel.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 5 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri H. M. Patel.

The motion was adopted and the Bill was passed.

6. **Motion of Thanks on the Address by the Vice-President Acting as President**

Shri Karpoori Thakur moved the following motion:—

“That an Address be presented to the Vice-President acting as President in the following terms:—

‘That the Members of Lok Sabha assembled in this Session are deeply grateful to the Vice-President acting as President for the Address which he has been pleased to deliver to both Houses of Parliament assembled to gether on the 28th March, 1977.’”

Shri K. S. Hegde seconded the motion.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)

Seventy-six amendments [Nos. 1 to 5, 26 to 91, 102, 103 and 160 to 162] were moved.

The following Members took part in the debate:—

- (1) Shri Y. B. Chavan
- (2) Shri Jagdish Prasad Mathur
- (3) Shrimati Ahilya P. Rangnekar ✓
- (4) Shri Sushil Kumar Dhara
- (5) Shri J. Rameshwar Rao
- (6) Shri Yadendra Dutt Dubey
- (7) Shri O. V. Alagesan
- (8) Shri Yamuna Prasad (*Speech unfinished*).

The discussion was not concluded.

6.01 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday the 1st April, 1977).

S. L. SHAKDHER,
Secretary-General.

CORRIGENDA ✓

(1) In Bulletin Part I, dated March 29, 1977—

Page 2, paragraph 3(7), line 4

for “Fire and General Insurance Company Limited, Madras, for the”
read “year 1974 and a Review by the Government on the working”

(2) In Bulletin Part I, dated March 30, 1977—

Page 4, paragraph 13, line 1,

for “1 4” read “1 to 4”

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Friday, April 1, 1977 | Chaitra 11, 1899 (Saka)

No. 7

11 A.M.

1. Oath or Affirmation

Three Members made and subscribed the oath as follows and took their seats in the House:—

2 in English and

1 in Hindi

2. Short Notice Question

Short Notice Question No. 1 addressed to the Minister of Commerce and Civil Supplies and Cooperation regarding 'Reopening of Jute Mills in West Bengal' was orally answered and supplementaries were also answered thereon.

3. Question of Privilege

Shri Jyotirmoy Bosu sought to raise a question of privilege against Shri T. N. Kaul, the then Ambassador of India in U.S.A., for certain remarks made by him on television network in U.S.A. in July, 1975.

The Minister of External Affairs made a statement in regard thereto.

The matter was held over.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers under sub-section (4) of section 3 of the Commissions of Inquiry Act, 1952:—
 - (i) First Report of the Sarkaria Commission set up to inquire into the allegations against the former Chief Minister and other Ministers of Tamil Nadu (Parts I and II).
 - (ii) Memorandum of Action taken on the Report (Hindi and English versions).
 - (iii) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the Report.

- (2) A copy of the Madras City Police (Amendment) Act, 1976 (President's Act No. 39 of 1976) (Hindi and English versions) published in Gazette of India dated the 5th November, 1976, under sub-section (3) of section 3 of the Tamil Nadu State Legislature (Delegation of Powers) Act, 1976.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 141 of the Border Security Force Act, 1968:—
 - (i) S.O. 11(E) published in Gazette of India dated the 6th January, 1977 containing Corrigendum to Notification No. S.O. 429(E) dated the 24th June, 1976.
 - (ii) S.O. 12(E) published in Gazette of India dated the 6th January, 1977 containing Corrigendum to Notification No. S.O. 430(E) dated the 24th June, 1976.
- (4) A copy of the Central Industrial Security Force (Amendment) Rules, 1977 (Hindi and English versions) published in Notification No. G.S.R. 127 in Gazette of India dated the 29th January, 1977, under sub-section (3) of section 22 of the Central Industrial Security Force Act, 1968.
- (5) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - (i) The Sugar (Price Determination for 1976-77 Production) Order, 1976 (Hindi and English versions) published in Notification No. G.S.R. 887(E) in Gazette of India dated the 19th November, 1976.
 - (ii) G.S.R. 892(E) published in Gazette of India dated the 22nd November, 1976 containing Corrigendum to Notification No. G.S.R. 815(E), dated the 24th September, 1976.
 - (iii) G.S.R. 913(E) (Hindi and English versions) published in Gazette of India dated the 9th December, 1976 containing Corrigendum to Notification No. G.S.R. 542(E) dated the 27th October, 1975.
 - (iv) G.S.R. 941(E) (English version) and G.S.R. 942(E) (Hindi version) published in Gazette of India dated the 22nd December, 1976 containing Corrigenda to Notification No. G.S.R. 887(E) dated the 19th November, 1976.
- (6) A copy each of the following Reports (Hindi and English versions) under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970:—
 - (i) Report on the working and activities of the Central Bank of India for the year ended the 31st December, 1975 along with the Accounts and the Auditor's Report thereon.
 - (ii) Report on the working and activities of the Bank of India for the year ended the 31st December, 1975 along with the Accounts and the Auditor's Report thereon.

- (iii) Report on the working and activities of the Punjab National Bank for the year ended the 31st December, 1975 along with the Accounts and the Auditor's Report thereon.
 - (iv) Report on the working and activities of the Bank of Baroda for the year ended the 31st December, 1975 along with the Accounts and the Auditor's Report thereon.
 - (v) Report on the working and activities of the United Commercial Bank for the year ended the 31st December, 1975 along with the Accounts and the Auditor's Report thereon.
 - (vi) Report on the working and activities of the Canara Bank for the year ended the 31st December, 1975 along with the Accounts and the Auditor's Report thereon.
 - (vii) Report on the working and activities of the United Bank of India for the year ended the 31st December, 1975 along with the Accounts and the Auditor's Report thereon.
 - (viii) Report on the working and activities of the Dena Bank for the year ended the 31st December, 1975 along with the Accounts and the Auditor's Report thereon.
 - (ix) Report on the working and activities of the Syndicate Bank for the year ended the 31st December, 1975 along with the Accounts and the Auditor's Report thereon.
 - (x) Report on the working and activities of the Union Bank of India for the year ended the 31st December, 1975 along with the Accounts and the Auditor's Report thereon.
 - (xi) Report on the working and activities of the Allahabad Bank for the year ended the 31st December, 1975 along with the Accounts and the Auditor's Report thereon.
 - (xii) Report on the working and activities of the Indian Bank for the year ended the 31st December, 1975 along with the Accounts and the Auditor's Report thereon.
 - (xiii) Report on the working and activities of the Bank of Maharashtra for the year ended the 31st December, 1975 along with the Accounts and the Auditor's Report thereon.
 - (xiv) Report on the working and activities of the Indian Overseas Bank for the year ended the 31st December, 1975 along with the Accounts and the Auditor's Report thereon.
- (7) A copy of the Annual Report (Hindi and English versions) of the Delhi Financial Corporation together with a statement of Assets and Liabilities, Profit and Loss Account and the Auditor's Report for the year 1975-76 published in Notification No. F. 6/11/76-Fin.(G) in Delhi Gazette dated the 18th November, 1976, under sub-section (3) of section 38 of the State Financial Corporations Act, 1951.

[P.T.O.]

- (8) A copy of the Notification No. S.O. 101 (Hindi and English versions) published in Gazette of India dated the 8th January, 1977, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957.
- (9) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 14 of the Tamil Nadu Payment of Salaries Act, 1951 read with clause (c)(iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu:—
- (i) The Tamil Nadu Legislature (Free Transit by Railway) Rules, 1975 published in Notification No. G.O.Ms. 3744 in Tamil Nadu Government Gazette dated the 29th November, 1975.
- (ii) The Tamil Nadu Legislators' Pension Rules, 1977 published in Notification No. G.O.M.s. 250 in Tamil Nadu Government Gazette dated the 2nd February, 1977.
- (10) A statement (Hindi and English versions) showing reasons for delay in laying the Notification mentioned at item (9) (i) above.
- (11) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Richardson and Cruddas (1972) Limited, Bombay, for the year 1975-76.
- (ii) Annual Report of the Richardson and Cruddas (1972) Limited, Bombay, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

5. Statement Regarding Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 4th April, 1977.

6. Government Bill—Introduced

The Caltex [Acquisition of shares of Caltex Oil Refining (India) Limited and of the undertakings in India of Caltex (India) Limited] Bill, 1977.

7. Statement Regarding Ordinance—Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Caltex [Acquisition of Shares of Caltex Oil Refining (India) Limited and of the Undertakings in India of Caltex (India) Limited] Ordinance, 1976, was laid on the Table.

8. Motion for Election of Deputy Speaker

Shri Y. B. Chavan moved the following motion:—

“That Shri Godey Murahari, a member of this House, be chosen as the Deputy Speaker of this House.”

Shri Ravindra Varma seconded the motion.

The motion was unanimously adopted and Shri Godey Murahari was chosen as the Deputy Speaker.

9. Felicitations to the Deputy Speaker

The following Members offered felicitations to the Deputy Speaker:—

- (1) Shri Morarji R. Desai
- (2) Shri Y. B. Chavan
- (3) Shri Samar Mukherjee
- (4) Shrimati Parvathi Krishnan
- (5) Shri Ebrahim Sulaiman Sait
- (6) The Speaker

The Deputy Speaker in reply thanked the Speaker and the Members.

10. Motion of Thanks on the Address by the Vice-President Acting as President

Discussion on the following motion moved by Shri Karpoori Thakur and seconded by Shri K. S. Hegde and the amendments thereto moved on the 31st March, 1977, continued:—

“That an Address be presented to the Vice-President acting as President in the following terms:—

‘That the Members of Lok Sabha assembled in this Session are deeply grateful to the Vice-President acting as President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 28th March, 1977.’”

The following Member took part in the debate:—

- (1) Shri Yamuna Prasad
 - (2) Shri K. Lakkappa
 - (3) Shrimati Mrinal Keshav Gore
- (Lok Sabha adjourned at 1.05 P.M. and re-assembled at 2.05 P.M.)
- (4) Shri Raj Narain

The discussion was not concluded.

*11. Statement by Minister

The Minister of Parliamentary Affairs and Labour made a statement regarding the question of fixation of interim rates of wages in respect of Working Journalists and Non-journalist Newspaper Employees.

*Made at 2.05 P.M.

[P.T.O.]

12. Private Member's Resolution—Withdrawn

Shri Kanwar Lal Gupta moved the following Resolution:—

“This House calls upon the Government to immediately appoint a high powered Committee consisting of some members of Parliament, Judges and eminent public men to go into the question of Joint deliberate conspiracy by the erstwhile Government of India, Maruti Ltd. and its allied concerns and Shri Bansi Lal (former Chief Minister of Haryana and former Defence Minister of India) against the country and the people such as Maruti and Nagarwala Scandals and numerous illegalities committed by Shri Bansi Lal and submit the report to the Government within three months.”

[During his speech, Shri Kanwar Lal Gupta laid on the Table a copy each of (i) Memorandum to the President of India which had been submitted by the Haryana Legislators regarding the charges against Shri Bansi Lal, the then Chief Minister of Haryana and his Cabinet Colleagues and (ii) letter dated 24-2-1972 from Shri Bhagwat Dayal Sharma, M.P., to Shri V. V. Giri, President of India].

Two amendments to the Resolution were moved by Sarvashri Hukamdeo Narain Yadav and Madhu Limaye.

The following Members took part in the debate:—

- (1) Shri Vasant Sathe
- (2) Shri Madhu Limaye
- (3) Shri C. M. Stephen
- (4) Chaudhuri Charan Singh
- (5) Shri Kanwar Lal Gupta (by way of reply).

The amendment moved by Shri Hukamdeo Narain Yadav was withdrawn by leave of the House.

The amendment moved by Shri Madhu Limaye was negatived.

The Resolution was withdrawn by leave of the House.

13. Private Members Resolution—Under Consideration.

Shri Jyotirmoy Bosu moved the following Resolution:—

“This House calls upon the Government to forthwith constitute a high powered Parliamentary body to probe into the alleged misdeeds, malpractices and atrocities committed by Central Government and State Governments, between 25-6-1975 and 20-3-1977 when the internal emergency was in force.”

His speech was not concluded.

5.52 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 4th April, 1977).

S. L. SHAKDHER,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, April 4, 1977|Chaitra 14, 1899 (Saka)

No. 8

11 A.M.

1. Oath or Affirmation

Four Members made and subscribed the oath or affirmation as follows and took their seats in the House:—

2 in English and

2 in Hindi

2. Short Notice Question

Short Notice Question No. 2 addressed to the Minister of Commerce and Civil Supplies and Cooperation regarding 'Performance of Tea Corporation of India upto middle of March, 1977' was orally answered and supplementaries were also answered thereon.

3. Statement by Minister

The Minister of Parliamentary Affairs made a statement regarding (i) time of sitting of the House today and (ii) sitting of the House if necessary on Thursday, the 7th April, 1977 for the transaction of Government business.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Modern Bakeries (India) Limited, New Delhi, for the year 1975-76.
 - (ii) Annual Report of the Modern Bakeries (India) Limited, New Delhi for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Annual Report of the Hindustan Housing Factory Limited, New Delhi, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (ii) Review by the Government on the working of the Hindustan Housing Factory Limited, New Delhi, for the year 1975-76.
 - (iii) Annual Report of the National Buildings Construction Corporation Limited, New Delhi, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (iv) Review by the Government on the above report.
- (3) A copy each of the following papers (Hindi and English versions):—
- (i) Statement on the amendment of Capital Clause 'V' of the Memorandum of Association of the National Buildings Construction Corporation Limited, New Delhi.
 - (ii) Statement on the amendment of Article 5 of the Articles of Association of the National Buildings Construction Corporation Limited, New Delhi.
 - (iii) Explanatory Statement under section 173 of the Companies Act, 1956 giving details of amendments in items (i) and (ii) above.
- (4) A copy each of the following Notifications under sub-section (2) of section 123 of the Tamil Nadu Town and Country Planning Act, 1971:—
- (i) The Preparation, Publication and Sanction of Detailed Development Plan (Madras Metropolitan Planning Area) Rules published in Notification No. G.O.Ms. 1853 in Tamil Nadu Government Gazette dated the 5th November, 1975.
 - (ii) G.O.Ms. 1877 published in Tamil Nadu Government Gazette dated the 26th November, 1975.
 - (iii) The Tamil Nadu Town and Country Planning Board (Conduct of Meetings) Rules, 1971 published in Notification No. G.O. Ms. 423 in Tamil Nadu Government Gazette dated the 21st April, 1976.
 - (iv) The Tamil Nadu Town and Country Planning and Development Fund Rules, 1976 published in Notification No. G.O.Ms. 2486 in Tamil Nadu Government Gazette dated the 26th January, 1977.
 - (v) The Tamil Nadu Town and Country Planning Board (Term of Office of and Removal of Member and Filling Casual

Vacancies) Rules, 1976 published in Notification No. G.O.Ms 2572 in Tamil Nadu Government Gazette dated the 9th February, 1977.

- (5) A statement (Hindi and English versions) explaining reasons for not laying the Hindi versions of the Notifications mentioned at item (4) above.
- (6) A copy each of the following Notifications (Hindi and English versions), under sub-section (3) of section 26 of the Delhi Urban Art Commission Act, 1973:—
 - (i) The Delhi Urban Art Commission (Accounts) Rules, 1976, published in Notification No. G.S.R. 31 in Gazette of India dated the 1st January, 1977.
 - (ii) The Delhi Urban Art Commission (Submission of Annual Report) Amendment Rules, 1977 published in Notification No. G.S.R. 182 in Gazette of India dated the 5th February, 1977.
- (7) A copy of the Audit Report (Hindi and English versions) on the accounts of the Central Board for Prevention and Control of Water Pollution, for the year 1975-76, under sub-section (6) of section 40 of the Water (Prevention and Control of Pollution) Act, 1974.
- (8) A copy of the Annual Administration Report (Hindi and English versions) of the Delhi Development Authority, for the year 1975-76, under section 26 of the Delhi Development Act, 1957.
- (9) (a) A copy of the Audit Report (Hindi and English versions) on the accounts of the National Council of Education Research and Training for the year 1973-74.
- (b) A statement (Hindi and English versions) showing reasons for delay in laying the above report.
- (10) A copy each of the following Notifications under sub-section (3) of section 54 of the Tamil Nadu Prohibition Act, 1937 read with clause (c)(iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu:—
 - (i) G.O.Ms 299 published in Tamil Nadu Government Gazette dated the 20th October, 1976 making certain amendments to the Madras Denatured Spirit, Methyl Alcohol and Varnish (French Polish) Rules, 1959.
 - (ii) G.O.Ms. 302 published in Tamil Nadu Government Gazette dated the 27th October, 1976 making certain amendment to the Madras Denatured Spirit, Methyl Alcohol and Varnish (French Polish) Rules, 1959.

[P. T. O.]

- (iii) G.O.Ms. 303 published in Tamil Nadu Government Gazette dated the 27th October, 1976 making certain amendments to the Madras Distillery Rules, 1960.
- (iv) G.O.Ms. 304 published in Tamil Nadu Government Gazette dated the 3rd November, 1976 making certain amendments to the Madras Liquor (Licence and Permit) Rules, 1960.
- (v) G.O.Ms. 314 published in Tamil Nadu Government Gazette dated the 3rd November, 1976 making certain amendments to the Madras Liquor (Licence and Permit) Rules, 1960.
- (vi) G.O.Ms. 319 published in Tamil Nadu Government Gazette dated the 10th November, 1976 making certain amendment to the Madras Denatured Spirit, Methyl Alcohol and Varnish (French Polish) Rules, 1959.
- (vii) G.O.Ms. 322 published in Tamil Nadu Government Gazette dated the 10th November, 1976, making certain amendment to the Madras Liquor (Licence and Permit) Rules, 1960.
- (viii) G.O.Ms. 22 published in Tamil Nadu Government Gazette dated the 9th February, 1977 making certain amendments to the Madras Liquor (Licence and Permit) Rules, 1960.
- (ix) G.O.Ms. 45 published in Tamil Nadu Government Gazette dated the 9th March, 1977 making certain amendment to the Madras Denatured Spirit, Methyl Alcohol and Varnish (French Polish) Rules, 1959.
- (11) A statement (Hindi and English versions) explaining reasons for not laying Hindi versions of the Notifications mentioned at item (3) above.
- (12) (i) A copy of the Annual Report (Hindi version)* of the Indian Institute of Technology, Delhi, for the year 1975-76.
(ii) Review (Hindi and English versions) by Government on the above report.
- (13) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 15A of the Indian Museum Act, 1910:—
(i) The Indian Museum Recruitment Rules, 1977 published in Notification No. G.S.R. 194 in Gazette of India dated the 12th February, 1977.
(ii) The Indian Museum (Amendment) Rules, 1977 published in Notification No. G.S.R. 957 in Gazette of India dated the 19th March, 1977.
- (14) A copy of the Annual Report (Hindi and English versions) of the University Grants Commission for the year 1975-76, under section 18 of the University Grants Commission Act, 1956.

*The Report (English version) was laid on the Table on the 3rd November, 1976.



5. Calling Attention

Shrimati Parvathi Krishnan called the attention of the Prime Minister to the news item appearing in the Times of India dated the 31st March, 1977 attributing statements alleged to have been made by him regarding women as Prime Ministers and levelling derogatory and unseemly remarks about them.

The Prime Minister made a statement in regard thereto.

6. Government Bill—Introduced

The Petroleum Pipelines (Acquisition of Rights of User in Land) Amendment Bill, 1977

The motion for leave to introduce the Bill moved by Shri Biju Patnaik was opposed. The motion was adopted and the Bill was introduced.

7. Statement Regarding Ordinance—Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Petroleum Pipelines (Acquisition of Right of User in Land) Amendment Ordinance, 1977, was laid on the Table.

8. Government Bill—Introduced

The East Punjab Urban Rent Restriction (Chandigarh Amendment) Bill, 1977

9. Statement Regarding Ordinance—Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the East Punjab Urban Rent Restriction (Chandigarh Amendment) Ordinance, 1976, was laid on the Table.

10. Government Bills—Introduced

(1) The Prevention of Publication of Objectionable Matter (Repeal) Bill, 1977.

(2) The Parliamentary Proceedings (Protection of Publication) Bill, 1977.

11. Motion of Thanks on the Address by the Vice-President Acting as President

Discussion on the following motion moved by Shri Karpoori Thakur and seconded by Shri K. S. Hegde and the amendments thereto moved on the 31st March, 1977, continued:—

“That an Address be presented to the Vice-President acting as President in the following terms:—

‘That the Members of Lok Sabha assembled in this Session are deeply grateful to the Vice-President acting as President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 28th March, 1977.’ ”

The following Members took part in the debate:—

- (1) Shri H. V. Kamath
- (2) Shri Nathuram Mirdha
- (3) Shri Balbir Singh
- (4) Shri Yagya Datt
- (5) Dr. Henry Austin

(Lok Sabha adjourned at 1.05 P.M. and re-assembled at 2 P.M.)

- (6) Shri Ram Jethmalani
- (7) Shri P. K. Kodiyan
- (8) Shri Laxmi Narain Nayak
- (9) Shri Faleiro Eduardo Martinho
- (10) Shri George Fernandes
- (11) Shri Bedabrata Barua
- (12) Shri Shibban Lal Saksena
- (13) Shri S. D. Somasundaram
- (14) Shri Sakti Kumar Sarkar
- (15) Dr. Baldev Parkash
- (16) Shri C. M. Stephen
- (17) Shri Asoke Krishna Dutt
- (18) Shri M. Ram Gopal Reddy
- (19) Shri Ramji Lal Suman
- (20) Prof. Dilip Chakravarty
- (21) Shri Kumari Ananthan
- (22) Shri B. K. Nair
- (23) Shri C. N. Visvanathan

The discussion was not concluded.

7.40 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 5th April, 1977).

S. L. SHAKDHER,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, April 5, 1977/Chaitra 15, 1899 (Saka)

No. 9

11 A.M.

1. Starred Questions

Starred Questions Nos. 1—5 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1—50 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Burmah Shell (Acquisition of Undertakings in India) (Administration of Fund) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 945(E) in Gazette of India dated the 24th December, 1976 under sub-section (2) of section 20 of the Burmah Shell (Acquisition of Undertakings in India) Act, 1976.
- (2) A copy of Notification No. G.S.R. 94(E) (Hindi and English versions) published in Gazette of India dated the 28th February, 1977, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (3) A copy of the Oil and Natural Gas Commission (Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 46 in Gazette of India dated the 8th January, 1977, under sub-section (3) of section 31 of the Oil and Natural Gas Commission Act, 1959.
- (4) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review (Hindi and English versions) by the Government on the working of the Indian Oil Corporation Limited, Bombay, for the year 1975-76.
 - (ii) Annual Report (Hindi and English versions) of the Indian Oil Corporation Limited, Bombay, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

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- (5) (i) Review (Hindi and English versions) by the Government on the working of the Madras Refineries Limited, Manali, Madras, for the year ending 30th June, 1976.
- (ii) Annual Report (Hindi and English versions) of the Madras Refineries Limited, Manali, Madras, for the year ending the 30th June, 1976 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (6) (i) Review (Hindi and English versions) by the Government on the working of the Engineers India Limited, New Delhi, for the year 1975-76.
- (ii) Annual Report (Hindi and English versions) of the Engineers India Limited, New Delhi, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (7) (i) Review (Hindi version) by the Government on the working of the Hindustan Petroleum Corporation Limited, Bombay, for the year 1975.
- (ii) Annual Report (Hindi version) of the Hindustan Petroleum Corporation Limited, Bombay, for the year 1975 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (8) A statement showing reasons for delay in laying the papers mentioned at item No. (7) above.
- (9) (i) A copy of the Annual Report together with the Audited Accounts (Hindi and English versions) of the Oil Industry Development Board, New Delhi, for the year 1975-76, under sub-section (4) of section 20 of the Oil Industry Development Act, 1974 read with rule 29(2) (e) of the Oil Industry Development Rules, 1975.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the above Report.
- (10) A copy of the Madras City Municipal Corporation (Second Amendment) Act, 1976 (President's Act No. 42 of 1976) (Hindi and English versions) published in Gazette of India dated the 29th November, 1976, under sub-section (3) of section 3 of the Tamil Nadu State Legislature (Delegation of Powers) Act, 1976.
- (11) A copy each of the following Notifications under section 304 of the Tamil Nadu District Municipalities Act, 1920 read with clause (c) (iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu: —
- (i) G.O. Ms No. 1117 published in Tamil Nadu Government Gazette dated the 30th June, 1976.
- (ii) G.O. Ms. No. 1731 published in Tamil Nadu Government Gazette dated the 15th September, 1976.
- (iii) G.O. Ms No. 2194 published in Tamil Nadu Government Gazette dated the 17th November, 1976.

- (12) Three statements (Hindi and English versions) explaining reasons for not laying the Hindi versions of the notifications mentioned at (11) above.
- (13) A copy each of the following Notifications under section 432 of the Madurai City Municipal Corporation Act, 1971 read with clause (c) (iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu:—
- (i) The Rules for Election of Mayor and Deputy Mayor of the Corporation of Madurai, published in Notification No. G.O. Ms. 379 in Tamil Nadu Government Gazette dated the 24th March, 1976.
 - (ii) The Rules relating to the adjudication of disputes on elections of Councillors, Mayor or Deputy Mayor of Madurai City Municipal Corporation, published in Notification No. G.O. Ms 1730 in Tamil Nadu Government Gazette dated the 15th September, 1976.
- (14) Two statements (Hindi and English versions) explaining reasons for not laying the Hindi versions of notifications mentioned at (13) above.
- (15) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 642 of the Companies Act, 1956:—
- (i) The Trustees (Declaration of Holdings of Shares and Debentures) (Amendment) Rules, 1976 published in Notification No. G.S.R. 37 in Gazette of India dated the 1st January, 1977.
 - (ii) The Companies (Secretary's Qualifications) Amendment Rules, 1977 published in Notification No. G.S.R. 185 in Gazette of India dated the 5th February, 1977.
- (16) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 67 of the Monopolies and Restrictive Trade Practices Act, 1969:—
- (i) The Monopolies and Restrictive Trade Practices Commission (Recruitment and Conditions of Service of Registrar, Joint Registrar, Deputy Registrar and Assistant Registrar of Restrictive Trade Agreements) Rules, 1976, published in Notification No. G.S.R. 1615 in Gazette of India dated the 20th November, 1976.
 - (ii) The Monopolies and Restrictive Trade Practices Commission (Recruitment of Members of Staff) Amendment Rules, 1977 published in Notification No. G.S.R. 95(E) in Gazette of India dated the 28th February, 1977
- (17) A copy of the Disputed Elections (Prime Minister and Speaker) Rules, 1977 (Hindi and English versions) published in Notification No. S.O. 246(E) in Gazette of India dated the 9th March, 1977, under sub-section (3) of section 33 of the Disputed Elections (Prime Minister and Speaker) Ordinance, 1977.

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- (18) (a) A copy of Notification No. G.O.Ms. 2328 published in Tamil Nadu Government Gazette dated the 8th December, 1976, under sub-section (3) of section 8 of the Hindu Marriage Act, 1955 read with clause (c) (iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu.
- (b) A statement (Hindi and English versions) explaining reasons for not laying the Hindi version of the above Notification.
- (19) A copy of the Delimitation of Council Constituencies (Uttar Pradesh) Amendment Order, 1976 (Hindi and English versions) published in Notification No. G.S.R. 875(E) in Gazette of India dated the 11th November, 1976, under sub-section (3) of section 13 of the Representation of People Act, 1950.
- (20) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 169 of the Representation of the People Act, 1951:—
- (i) The Conduct of Elections (Second Amendment) Rules, 1976 published in Notification No. S.O. 795(E) in Gazette of India dated the 14th December, 1976.
- (ii) The Conduct of Parliamentary Elections (Sikkim) Rules, 1977 published in Notification No. S.O. 45(E), in Gazette of India dated the 25th January, 1977.
- (21) A copy of the Registration of Elections (Amendment) Rules, 1977 published in Notification No. S.O. 35(E), in Gazette of India dated the 21st January, 1977, under sub-section (3) of section 28 of the Representation of People Act, 1950.
- (22) (a) A copy of the Kerala Small Industries and Development Promotion Corporation Amalgamation Order, 1977, published in Notification No. S.O. 241(E) in Gazette of India dated the 18th March, 1977, under sub-section (5) of section 396 of the Companies Act, 1956.
- (b) A statement explaining reasons for not laying simultaneously the Hindi version of the above Notification.
- (23) A copy each of the following papers under section 62 of the Monopolies and Restrictive Trade Practices Act, 1969:—
- (i) Report (Hindi version) pertaining to the execution of the provisions of the Monopolies and Restrictive Trade Practices Act, 1969, for the period from 1st January to 31st December, 1974.
- (ii) Report pertaining to the execution of the provisions of the Monopolies and Restrictive Trade Practices Act, 1969, for the period from 1st January to 31st December, 1975.
- (24) A statement (Hindi and English versions) explaining the reasons for not laying simultaneously the Hindi version of the Report mentioned at item No. 23 (ii) above.
- (25) A copy of the Delimitation of Parliamentary and Assembly Constituencies Order, 1976 (Hindi and English versions), under sub-section (2) of section 8 of the Representation of the People Act, 1950.

- (26) A copy each of the following Notifications (Hindi and English versions) issued under section 47 of the Indian Railways Act, 1890:—
- (i) The Railways Red Tariff (Ninth Amendment) Rules, 1976 published in Notification No. G.S.R. 1640 in Gazette of India dated the 20th November, 1976.
 - (ii) The Railways Red Tariff (Tenth Amendment) Rules, 1976 published in Notification No. G.S.R. 1641 in Gazette of India dated the 20th November, 1976.
 - (iii) The Railways Red Tariff (Eleventh Amendment) Rules, 1976 published in Notification No. 3735 in Gazette of India dated the 11th December, 1976.
 - (iv) The Open Lines (Railways in India) General (Amendment) Rules, 1976 published in Notification No. G.S.R. 112 in Gazette of India dated the 22nd January, 1977.
 - (v) The Railway Passengers (Cancellation of Tickets and Refund of Fares) Rules, 1976 published in Notification No. S.O. 346 in Gazette of India dated the 22nd January, 1977.
- (27) A copy of Notification No. S.O. 264 (Hindi and English versions) published in Gazette of India dated the 21st January, 1977, issued under sub-section (2) of section 568 of the Indian Railways Act, 1890.
- (28) A copy of the Railway Rates Tribunal (Amendment) Rules, 1977 (Hindi and English versions) published in Notification No. G.S.R. 272 in Gazette of India dated the 26th February, 1977, issued under sub-section (1) of section 44 of the Indian Railways Act, 1890.
- (29) A copy of the Report (Hindi and English versions) on the progress made in the intake of Scheduled Castes and Scheduled Tribes against vacancies reserved for them in recruitment and promotion categories on the Railways for the half year ending the 31st March, 1976.
- (30) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—
- (1) (i) Review (Hindi and English versions) by the Government on the working of the Bharat Aluminium Company Limited, New Delhi, for the year 1975-76.
 - (ii) Annual Report (Hindi and English versions) of the Bharat Aluminium Company Limited, New Delhi, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (2) (i) Review (Hindi and English versions) by the Government on the working of the Bharat Gold Mines Limited, for the year 1975-76.
 - (ii) Annual Report (Hindi and English versions) of the Bharat Gold Mines Limited for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

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- (3) (i) Review (Hindi and English versions) by the Government on the working of the Hindustan Zinc Limited, Udaipur (Rajasthan) for the year 1975-76.
- (ii) Annual Report (Hindi and English versions) of the Hindustan Zinc Limited, Udaipur (Rajasthan) for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) (i) Review (Hindi and English versions) by the Government on the working of the Hindustan Copper Limited, Calcutta, for the year 1975-76.
- (ii) Annual Report (Hindi and English versions) of the Hindustan Copper Limited, Calcutta, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (5) (i) Review (Hindi and English versions) by the Government on the working of the Mineral Exploration Corporation Limited Nagpur, for the year 1973-74.
- (ii) Annual Report (Hindi and English versions) of the Mineral Exploration Corporation Limited, Nagpur, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (6) (i) Review (Hindi and English versions) by the Government on the working of the Mineral Exploration Corporation Limited, Nagpur, for the year 1974-75.
- (ii) Annual Report (Hindi and English versions) of the Mineral Exploration Corporation Limited, Nagpur, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (7) (i) Review by the Government on the working of Mineral Exploration Corporation Limited, Nagpur, for the year 1975-76.
- (ii) Annual Report of the Mineral Exploration Corporation Limited, Nagpur, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (8) (i) Review (Hindi and English versions) by the Government on the working of the Steel Authority of India Limited, New Delhi, for the year 1975-76.
- (ii) Annual Report of the Steel Authority of India Limited, New Delhi, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (31) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item Nos. (5) and (6) above.
- (32) Two statements (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi versions of papers mentioned at item Nos. (7) and (8) (ii) above.

- (33) A copy of the Annual Report (Hindi and English versions) on the activities of the Coal Mines Labour Welfare Organisation for the year 1975-76.
- (34) A copy of the Delhi Shops and Establishments (Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. F. 4(26)/76/CIS/Lab/21094-98 in Delhi Gazette dated the 2nd December, 1976, under sub-section (3) of section 47 of the Delhi Shops and establishments Act, 1954.
- (35) A copy of Notification No. G.O.Ms 951 (Hindi and English versions) published in Tamil Nadu Government Gazette dated the 24th December, 1975 issued under the Tamil Nadu Catering Establishments (Amendment) Act, 1975 read with clause (c) (iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu.
- (36) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 38 of the Industrial Disputes Act, 1947 read with clause (c) (iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu:—
- (i) G.O.Ms 871 published in Tamil Nadu Government Gazette dated the 13th October, 1976 making certain amendments to the Tamil Nadu Industrial Disputes Rules, 1958.
- (ii) G.O. Ms. 912 published in Tamil Nadu Government Gazette dated the 13th October, 1976 making certain amendments to the Tamil Nadu Industrial Disputes Rules, 1958.
- (37) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 40 of the Industrial Disputes Act, 1947:—
- (i) S.O. 4697 published in Gazette of India dated the 11th December, 1976.
- (ii) S.O. 47 published in Gazette of India dated the 1st January, 1977.
- (38) A copy of the Annual Report (Hindi and English versions) of the Employees' State Insurance Corporation for the year 1975-76, under section 36 of the Employees' State Insurance Act, 1948.
- (39) A copy of the Annual Report (Hindi and English versions) of the Central Board for Workers Education, for the year 1975-76.
- (40) A copy each of the following Notifications under sub-section (2) of section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952:—
- (i) The Employees' Provident Funds (Sixth Amendment) Scheme, 1976 (Hindi and English versions) published in Notification No. G.S.R. 1717 in Gazette of India dated the 4th December, 1976.
- (ii) The Employees' Provident Funds (Seventh Amendment) Scheme, 1976 (Hindi and English versions) published in

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- Notification No. G.S.R. 1740 in Gazette of India dated the 11th December, 1976.
- (iii) The Employees Deposit-linked Insurance (Amendment) Scheme, 1976 (Hindi and English versions) published in Notification No. G.S.R. 1788 in Gazette of India dated the 25th December, 1976.
 - (iv) G.S.R. 239 published in Gazette of India dated the 19th February, 1977 containing Corrigendum to Notification No. G.S.R. 1355 dated the 18th September, 1976.
 - (v) The Employees' Provident Funds (Amendment) Scheme, 1977 (Hindi and English versions) published in Notification No. G.S.R. 305 in Gazette of India dated the 5th March, 1977.
 - (vi) G.S.R. 406 published in Gazette of India dated the 19th March, 1977 containing Corrigendum to Notification No. G.S.R. 1717 dated the 4th December, 1976.
 - (vii) The Employees' Family Pension (Third Amendment) Scheme, 1976 (Hindi and English versions) published in Notification No. G.S.R. 174 in Gazette of India dated the 5th February, 1977.
- (41) A copy of the Annual Report (Hindi and English versions) for the year 1975-76 on the working of the Employees' Provident Funds and the Employees' Family Pension Schemes.
 - (42) A copy of the Limestone and Dolomite Mines Labour Welfare Fund (Group C and Group D posts) Conditions of Service and Recruitment Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 274 in Gazette of India dated the 26th February, 1977, under sub-section (4) of section 16 of the Limestone and Dolomite Mines Labour Welfare Fund Act, 1972.
 - (43) A copy of the Beedi Workers Welfare Cess Rules, 1977 (Hindi and English versions) published in Notification No. G.S.R. 54(E) in Gazette of India dated the 2nd February, 1977, under sub-section (3) of section 7 of the Beedi Workers Welfare Cess Act, 1976.
 - (44) A copy of the Contract Labour (Regulation and Abolition) Central (Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 199 in Gazette of India dated the 12th February, 1977 under sub-section (3) of section 35 of the Contract Labour (Regulation and Abolition) Act, 1970.
 - (45) A copy of the Metalliferous Mines (Amendment) Regulations, 1977 (Hindi and English versions) published in Notification No. G.S.R. 308 in Gazette of India dated the 5th March, 1977, under sub-section (7) of section 59 of the Mines Act, 1952.
 - (46) A copy of the Employees' State Insurance (Central) Amendment Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 56 in Gazette of India dated the 8th January, 1977, under sub-section (4) of section 95 of the Employees' State Insurance Act, 1948.

4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Finance Bill, 1977 passed by Lok Sabha on the 31st March, 1977.
- (ii) That at its sitting held on the 4th April, 1977, Rajya Sabha passed the Food Corporations (Amendment) Bill, 1977.

5. Bill passed by Rajya Sabha—Laid on the Table

Secretary-General laid on the Table the Food Corporations (Amendment) Bill, 1977, as passed by Rajya Sabha.

6. Calling Attention

Shri Jyotirmoy Bosu called the attention of the Minister of Home Affairs to the political prisoners still behind the bars and their immediate release.

The Minister of Home Affairs made a statement in regard thereto. The Minister also laid on the Table a statement showing number of persons in detention under MISA.

7. Statement by Minister

The Minister of Education, Social Welfare and Culture made a statement regarding Government's policy on (1) Universalisation of Literacy; (2) Improvement of Secondary Education; (3) Research; (4) Political victimisation in the Departments of Education and Culture; and (5) Removal of restrictions on elections to student union and review of similar instructions issued during the emergency.

8. Government Bill—Introduced

The Government of Union Territories (Amendment) Bill, 1977.

9. Statement regarding ordinance—Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Government of Union Territories (Amendment) Ordinance, 1977, was laid on the Table.

10. Government Bill—Introduced

The Delhi Administration (Amendment) Bill, 1977.

11. Statement regarding ordinance—Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Delhi Administration (Amendment) Ordinance, 1977, was laid on the Table.

12. Government Bill—Introduced

The Disputed Elections (Prime Minister and Speaker) Bill, 1977.

The motion for leave to introduce the Bill moved by Shri Shanti Bhushan was opposed. The motion was adopted and the Bill was introduced.

[P.T.O

13. Statement regarding Ordinance—Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Disputed Elections (Prime Minister and Speaker) Ordinance, 1977, was laid on the Table.

14. Motion of Thanks on the Address by the Vice-President Acting as President

Discussion on the following motion moved by Shri Karpoori Thakur and seconded by Shri K. S. Hegde and the amendments thereto moved on the 31st March, 1977, continued:—

“That an Address be presented to the Vice-President acting as President in the following terms:—

“That the Members of Lok Sabha assembled in this Session are deeply grateful to the Vice-President acting as President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 28th March, 1977.”

The following Members took part in the debate:—

- (1) Shri Chitta Basu
- (2) Shri P. K. Deo
- (3) Shri Narendra P. Nathwani
- (4) Shri Jagdambi Prasad Yadav
- (5) Shri Vasant Sathe
- (6) Shrimati Renuka Devi Barkataki

Shri Morarji R. Desai replied to the debate.

All the amendments moved were negatived.

The motion was adopted.

15. Statutory Resolutions—Adopted

(1) Chaudhuri Charan Singh moved the following Resolution:—

“That this House approves the continuance in force of the Proclamation dated the 31st January, 1976, in respect of Tamil Nadu, issued under article 356 of the Constitution by the President, for a further period of one year with effect from the 10th March, 1977.”

The following Members took part in the debate:—

- (1) Shri P. Kannan
- (2) Shri O. V. Alagesan
- (3) Shrimati Parvathi Krishnan
- (4) Kumari Ananthan
- (5) Shri A. Asokaraj

- (6) Shri A. Murugesan
- (7) Shri K. Ramamurthy
- (8) Shri R. Mohanarangam
- (9) Dr. Henry Austin
- (10) Shri S. Nanjeshargowda
- (11) Shri R. Kolanthaivelu
- (12) Shri A. V. P. Asaithambi
- (13) Shri M. Kalyanasundram

Chaudhuri Charan Singh replied to the debate.

The Resolution was adopted.

(2) Chaudhuri Charan Singh moved the following Resolution:—

“That this House approves the continuance in force of the Proclamation dated the 22nd March, 1975, in respect of Nagaland, issued under article 356 of the Constitution by the President, for a further period of one year with effect from the 26th March, 1977.”

The Resolution was adopted.

16. Government Bill—Under Consideration—

The Caltex [Acquisition of shares of Caltex Oil Refining (India) Limited and of the undertakings in India of Caltex (India) Limited] Bill, 1977.

The motion for consideration of the Bill was moved by Shri H. N. Mahuguna.

Dr. Henry Austin took part in the debate.

The discussion on the Bill was not concluded.

P.M.

Sabha adjourned till 11 A.M. on Wednesday, the 6th April, 1977).

S. L. SHAKDHER,
Secretary-General.

CORRIGENDA

Bulletin Part I, dated April 4, 1977—

Page 4, after (14) *add*—

- (15) A copy of the Annual Report (Hindi and English versions) of the Life Insurance Corporation of India for the

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year ended the 31st March, 1976 along with the Audit Accounts, under section 29 of the Life Insurance Corporation Act, 1956.

- (16) A copy of Notification No. 41-Customs (Hindi and English versions) published in Gazette of India dated the 1st April, 1977, under section 159 of the Customs Act, 1962 together with an Explanatory Memorandum.
- (17) A copy of Notification No. 48-Central Excise (Hindi and English versions) published in Gazette of India dated the April, 1977 issued under the Central Excise Rules, 1944 together with an Explanatory Memorandum.
- (18) A copy of Notification No. S.O. 162(E) (Hindi and English versions) published in Gazette of India dated the 14th February, 1977, issued under sub-section (1) of section 9 of the Industries (Development and Regulation) Act, 1951.

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LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, April 6, 1977|Chaitra 16, 1899 (Saka)

No. 10

11 A.M.

1. Starred Questions

Starred Question Nos. 21—28 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 51—151 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 3 addressed to the Prime Minister regarding 'Resignation of Deputy Chairman, Planning Commission' was orally answered and supplementaries were also answered thereon.

4. Question of Privilege

Shri Keshavrao Dhondge sought to raise a question of privilege against the Minister of Health and Family Planning for allegedly making a policy statement outside the House regarding compensation to victims of forcible sterilisation.

The Minister of Health and Family Planning made a statement in regard thereto.

Thereafter, the Speaker withheld his consent to the matter being raised as a question of privilege.

5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 103 of the Major Port Trusts Act, 1963:—
 - (i) Annual Accounts of the Cochin Port Trust for the year 1973-74 and the Audit Report thereon.
 - (ii) Annual Accounts of the Cochin Port Trust for the year 1974-75 and the Audit Report thereon.
 - (iii) Annual Accounts of the Cochin Port Trust for the year 1975-76 and the Audit Report thereon.

- (iv) Annual Accounts of the Paradip Port Trust for the year 1974-75 and the Audit Report thereon.
 - (v) Annual Accounts of the Paradip Port Trust for the year 1975-76 and the Audit Report thereon.
 - (vi) Annual Accounts of the Calcutta Port Trust for the year 1974-75 and the Audit Report thereon.
 - (vii) Annual Accounts of the Calcutta Port Trust for the year 1975-76 and the Audit Report thereon.
 - (viii) Annual Accounts of the Bombay Port Trust for the year 1975-76 and the Audit Report thereon.
 - (ix) Annual Accounts of the Madras Port Trust for the year 1975-76 and the Audit Report thereon.
 - (x) Annual Accounts of the Kandla Port Trust for the year 1975-76 and the Audit Report thereon.
 - (xi) Annual Accounts of the Visakhapatnam Port Trust for the year 1975-76 and the Audit Report thereon.
 - (xii) Annual Accounts of the Mormugao Port Trust for the year 1975-76 and the Audit Report thereon.
- (2) Four statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item Nos. (i), (ii), (iv) and (vi) above.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Central Inland Water Transport Corporation Limited, Calcutta, for the year 1975-76.
 - (ii) Annual Report of the Central Inland Water Transport Corporation Limited, Calcutta, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Electronics Corporation of India Limited, Hyderabad, for the year 1975-76.
 - (ii) Annual Report of the Electronics Corporation of India Limited, Hyderabad, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (c) (i) Review by the Government on the working of the Indian Rare Earths Limited, Bombay, for the year 1975-76.

- (ii) Annual Report of the Indian Rare Earths Limited, Bombay, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government on the working of the Uranium Corporation of India Limited, Jaduguda, for the year 1975-76.
- (ii) Annual Report of the Uranium Corporation of India Limited, Jaduguda, for the year 1975-76 along with the Audited Accounts and the Comments of the Comptroller and Auditor General thereon.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 25 of the Tamil Nadu Motor Vehicles Taxation Act, 1974 read with clause (c)(iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu:—
- (i) G.O. Ms. No. 2341 published in Tamil Nadu Government Gazette dated the 13th October, 1976.
- (ii) G.O. Ms. No. 2479 published in Tamil Nadu Government Gazette dated the 13th October, 1976.
- (iii) G.O.R. No. 4074 published in Tamil Nadu Government Gazette dated the 20th October, 1976.
- (iv) G.O. Ms. 2520 published in Tamil Nadu Government Gazette dated the 27th October, 1976.
- (v) G.O. Ms. No. 2722 published in Tamil Nadu Government Gazette dated the 24th November, 1976.
- (vi) G.O. Ms. No. 2732 published in Tamil Nadu Government Gazette dated the 24th November, 1976.
- (vii) G.O. Ms. No. 2885 published in Tamil Nadu Government Gazette dated the 8th December, 1976.
- (viii) G.O. Ms. No. 3352 published in Tamil Nadu Government Gazette dated the 30th December, 1976.
- (ix) G.O. Ms. No. 14 published in Tamil Nadu Government Gazette dated the 12th January, 1977.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the Notifications mentioned at (4) above.
6. A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—

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- (i) The Indian Administrative Service (Appointment by Promotion) Sixth Amendment Regulations, 1976, published in Notification No. G.S.R. 853(E) in Gazette of India dated the 27th October, 1976.
- (ii) The Indian Police Service (Fixation of Cadre Strength) Fifteenth Amendment Regulations, 1976, published in Notification No. G.S.R. 856(E) in Gazette of India dated the 30th October, 1976.
- (iii) The Indian Police Service (Pay) Sixteenth Amendment Rules, 1976, published in Notification No. G.S.R. 857(E) in Gazette of India dated the 30th October, 1976.
- (iv) The Indian Administrative Service (Pay) Twenty-second Amendment Rules, 1976, published in Notification No. G.S.R. 859(E) in Gazette of India dated the 1st November, 1976.
- (v) The Indian Police Service (Pay) Fourteenth Amendment Rules, 1976, published in Notification No. G.S.R. 1581 in Gazette of India dated the 13th November, 1976.
- (vi) The Indian Police Service (Appointment by Promotion) Third Amendment Regulations, 1976, published in Notification No. G.S.R. 883(E) in Gazette of India dated the 18th November, 1976.
- (vii) The Indian Police Service (Fixation of Cadre Strength) Sixteenth Amendment Regulations, 1976, published in Notification No. G.S.R. 894(E) in Gazette of India dated the 23rd November, 1976.
- (viii) The Indian Police Service (Pay) Seventeenth Amendment Rules, 1976, published in Notification No. G.S.R. 895(E) in Gazette of India dated the 23rd November, 1976.
- (ix) The Indian Police Service (Recruitment) Third Amendment Rules, 1976, published in Notification No. G.S.R. 1678 in Gazette of India dated the 4th December, 1976.
- (x) The Indian Police Service (Fixation of Cadre Strength) Seventeenth Amendment Regulations, 1976, published in Notification No. G.S.R. 928(E) in Gazette of India dated the 17th December, 1976.
- (xi) The Indian Police Service (Pay) Eighteenth Amendment Rules, 1976, published in Notification No. G.S.R. 929(E) in Gazette of India dated the 17th December, 1976.
- (xii) The Indian Administrative Service (Fixation of Cadre Strength) Twenty-fifth Amendment Regulations, 1976, published in Notification No. G.S.R. 946(E) in Gazette of India dated the 24th December, 1976.

- (xiii) The Indian Administrative Service (Pay) Twenty-fourth Amendment Rules, 1976, published in Notification No. G.S.R. 947(E) in Gazette of India dated the 24th December, 1976.
- (xiv) G.S.R. 1765 published in Gazette of India dated the 25th December, 1976 containing corrigenda to Notification No. G.S.R. 504 published in Gazette of India dated the 10th April, 1976.
- (xv) The All India Service (Conduct) Second Amendment Rules, 1976, published in Notification No. G.S.R. 1766 in Gazette of India dated the 25th December, 1976.
- (xvi) The Indian Administrative Service (Probation) Fifth Amendment Rules, 1976, published in Notification No. G.S.R. 1767 in Gazette of India dated the 25th December, 1976.
- (xvii) The Indian Administrative Service (Appointment by Selection) Amendment Regulations, 1976, published in Notification No. G.S.R. 1768 in Gazette of India dated the 25th December, 1976.
- (xviii) The Indian Administrative Service (Appointment by Promotion) Fourth Amendment Regulations, 1976, published in Notification No. G.S.R. 1769 in Gazette of India dated the 25th December, 1976.
- (xix) The Indian Administrative Service (Fixation of Cadre Strength) Twenty-fourth Amendment Regulations, 1976, published in Notification No. G.S.R. 953(E) in Gazette of India dated the 27th December, 1976.
- (xx) The Indian Administrative Service (Pay) Twenty-third Amendment Rules, 1976, published in Notification No. G.S.R. 954(E) in Gazette of India dated the 27th December, 1976.
- (xxi) The All India Services (House-rent Allowance) Rules, 1977, published in Notification No. G.S.R. 5(E) in Gazette of India dated the 4th January, 1977.
- (xxii) The Indian Administrative Service (Pay) Second Amendment Rules, 1977, published in Notification No. G.S.R. 45(E) in Gazette of India dated the 28th January, 1977.
- (xxiii) The Indian Administrative Service (Fixation of Cadre Strength) Third Amendment Regulations, 1977, published in Notification No. G.S.R. 44(E) in Gazette of India dated the 28th January, 1977.
- (xxiv) The Indian Administrative Service (Fixation of Cadre Strength) Second Amendment Regulations, 1977, published in Notification No. G.S.R. 126 in Gazette of India dated the 29th January, 1977.

- (xxv) The Indian Forest Service (Cadre) First Amendment Rules, 1977, published in Notification No. G.S.R. 124 in Gazette of India dated the 29th January, 1977.
- (xxvi) The Indian Administrative Service (Pay) First Amendment Rules, 1977, published in Notification No. G.S.R. 125 in Gazette of India dated the 29th January, 1977.
- (xxvii) The Indian Administrative Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1977, published in Notification No. G.S.R. 51(E) in Gazette of India dated the 1st February, 1977.
- (xxviii) The Indian Administrative Service (Pay) Third Amendment Rules, 1977, published in Notification No. G.S.R. 52(E) in Gazette of India dated the 1st February, 1977.
- (xxix) The Indian Administrative Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 1977, published in Notification No. G.S.R. 73(E) in Gazette of India dated the 10th February, 1977.
- (xxx) The Indian Administrative Service (Fixation of Cadre Strength) First Amendment Regulations, 1977, published in Notification No. G.S.R. 155 in Gazette of India dated the 5th February, 1977.
- (xxxi) The Indian Forest Service (Pay) Amendment Rules, 1977, published in Notification No. G.S.R. 243 in Gazette of India dated the 26th February, 1977.
- (xxxii) The Indian Police Service (Pay) Third Amendment Rules, 1977, published in Notification No. G.S.R. 97(E) in Gazette of India dated the 28th February, 1977.
- (xxxiii) The Indian Police Service (Pay) First Amendment Rules, 1977, published in Notification No. G.S.R. 99(E) in Gazette of India dated the 28th February, 1977.
- (xxxiv) The Indian Police Service (Pay) Second Amendment Rules, 1977, published in Notification No. G.S.R. 98(E) in Gazette of India dated the 28th February, 1977.
- (xxxv) The Indian Police Service (Cadre) First Amendment Rules, 1977, published in Notification No. G.S.R. 285 in Gazette of India dated the 5th March, 1977.
- (xxxvi) The All India Services (Discipline and Appeal) Amendment Rules, 1977, published in Notification No. G.S.R. 358 in Gazette of India dated the 19th March, 1977.
- (xxxvii) The Indian Administrative Service (Fixation of Cadre Strength) Seventh Amendment Regulations, 1977, published in Notification No. G.S.R. 119(E) in Gazette of India dated the 22nd March, 1977.
- (xxxviii) Notification No. 11052/15/76-AIS (II) dated the 10th November, 1976 containing Corrigendum to Notification

No. G.S.R. 1133—laid on the Table of Lok Sabha on the 25th October, 1976.

- (7) A copy of the President's Pension (Amendment) Rules, 1977 (Hindi and English versions) published in Notification No. G.S.R. 96(E) in Gazette of India dated the 28th February, 1977, under sub-section (2) of section 5 of the President's Pension Act, 1951.
- (8) (a) A copy of Notification No. 100/77-ISG (Hindi and English versions) published in Delhi Gazette dated the 21st March, 1977 making certain amendment to Notification No. U-13021/17/75-Delhi(i) dated the 24th March, 1975, under sub-section (3) of section 490 of the Delhi Municipal Corporation Act, 1957.
- (b) A statement (Hindi and English versions) explaining reasons for the issue of the above Notification.
- (9) A copy of the Ministers' (Allowances, Medical Treatment and other Privileges) Amendment Rules, 1977 (Hindi and English versions) published in Notification No. G.S.R. 58(E) in Gazette of India dated the 2nd February, 1977, under sub-section (2) of section 11 of the Salaries and Allowances of Ministers Act, 1952.
- (10) A copy each of the following Notifications (Hindi and English versions) under section 185 of the Navy Act, 1957:—
- (i) The Navy (Pension) First Amendment Regulations, 1977 published in Notification No. S.R.O. 52 in Gazette of India dated the 19th February, 1977.
- (ii) The Navy (Pension) Second Amendment Regulations, 1977 published in Notification No. S.R.O. 75 in Gazette of India dated the 12th March, 1977.
- (11) A copy each of the following President's Acts (Hindi and English versions) under sub-section (3) of section 3 of the Tamil Nadu State Legislature (Delegation of Powers) Act, 1976:—
- (i) The Tamil Nadu Debt Relief Laws (Amendment) Act, 1976 (President's Act, No. 46 of 1976) published in Gazette of India dated the 29th December, 1976.
- (ii) The Tamil Nadu Debt Relief Laws (Amendment) Act, 1977 (President's Act No. 3 of 1977) published in Gazette of India dated the 12th January, 1977.
- (12) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
- (i) The Fertiliser (Control) Eighth Amendment Order, 1976, published in Notification No. G.S.R. 854(E) in Gazette of India dated the 27th October, 1976.

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- (ii) The Fertiliser (Movement Control) Fourth Amendment Order, 1976, published in Notification No. S.O. 696(1) in Gazette of India dated the 28th October, 1976.
 - (iii) G.S.R. 865(E) published in Gazette of India dated the 2nd November, 1976.
 - (iv) G.S.R. 880(E) published in Gazette of India dated the 15th November, 1976.
 - (v) The Gujarat and Dadra and Nagar Haveli Rice (Export) and Paddy (Movement Control) Second Amendment Order, 1976, published in Notification No. G.S.R. 1675 in Gazette of India dated the 27th November, 1976.
 - (vi) The Rajasthan Paddy (Regulation of Movement) Order, 1976, published in Notification No. G.S.R. 1705 in Gazette of India dated the 4th December, 1976.
 - (vii) G.S.R. 917(E) published in Gazette of India dated the 13th December, 1976.
 - (viii) The Fertiliser (Movement Control) Amendment Order, 1977, published in Notification No. G.S.R. 19(E) in Gazette of India dated the 15th January, 1977.
 - (ix) G.S.R. 65(E) published in Gazette of India dated the 8th February, 1977.
- (13) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 22 of the Rice-Milling Industry (Regulation) Act, 1958:—
- (i) The Rice-Milling Industry (Regulation and Licensing) Amendment Rules, 1976, published in Notification No. G.S.R. 490(E) in Gazette of India dated the 29th July, 1976.
 - (ii) The Rice-Milling Industry (Regulation and Licensing) Amendment Rules, 1977, published in Notification No. G.S.R. 284 in Gazette of India dated the 26th February, 1977.
- (14) A copy of the Central Warehousing Corporation (Amendment) Rules, 1977 (Hindi and English versions) published in Notification No. G.S.R. 338 in Gazette of India dated the 12th March, 1977, under sub-section (3) of section 41 of the Warehousing Corporations Act, 1962.
- (15) (a) A copy of the Annual Report and Certified Accounts (Hindi and English versions) of the Tamil Nadu Warehousing Corporation, Madras for the year 1973-74, under sub-section (11) of section 31 of the Warehousing Corporations Act, 1962 read with clause (c)(iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu.

- (b) A statement (Hindi and English versions) showing reasons for delay in laying the above Accounts.
- (16) A copy of Notification No. G.O. Ms. 341 (Hindi and English versions) published in Tamil Nadu Government Gazette dated the 7th January, 1976, under sub-section (4) of section 27 of the Tamil Nadu Warehouses Act, 1951 read with clause (c)(iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu.
- (17) A copy of the Railways Red Tariff (Amendment) Rules, 1977 (Hindi and English versions) published in Notification No. G.S.R. 405 in Gazette of India dated the 19th March, 1977, issued under section 47 of the Indian Railways Act, 1890.
- (18) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—
- (i) The Export of Jute Products (Quality Control and Inspection) Amendment Rules, 1976 published in Notification No. S.O. 4462 in Gazette of India dated the 20th November, 1976.
 - (ii) The Export of Dried Fish (Inspection) Amendment Rules, 1976 published in Notification No. S.O. 4494 in Gazette of India dated the 27th November, 1976.
 - (iii) The Export of Steel Tubes and Tubulars (Quality Control and Inspection) Amendment Rules, 1977 published in Notification No. S.O. 60 in Gazette of India dated the 1st January, 1977.
 - (iv) The Export of Pipe Fittings (Inspection) Rules, 1977 published in Notification No. S.O. 62 in Gazette of India dated the 1st January, 1977.
 - (v) The Export of Cashew Kernels (Quality Control and Inspection) Amendment Rules, 1976 published in Notification No. S.O. 410 in Gazette of India dated the 29th January, 1977.
 - (vi) The Export of Canned Crab Meat (Inspection) Rules, 1977 published in Notification No. S.O. 456 in Gazette of India dated the 5th February, 1977.
 - (vii) The Export of Carpet (Quality Control and Inspection) Amendment Rules, 1977 published in Notification No. S.O. 825 in Gazette of India dated the 19th March, 1977.
- (19) (i) A copy of the Indian Standards Institution (Certification Marks) Regulations, 1955 (Hindi and English versions) under section 22 of the Indian Standards Institution (Certification Marks) Act, 1952.
- (ii) A statement explaining the reasons for laying the paper at item (i) above.

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- (20) A copy of the Annual Report (Hindi and English versions) of the Indian Standards Institution, New Delhi, for the year 1975-76.
- (21) A copy of the Central Silk Board Contributory Provident Fund (Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 1529 in Gazette of India dated the 30th October, 1976, under sub-section (3) of section 13 of the Central Silk Board Act, 1948.
- (22) A copy of the Audited Accounts (Hindi and English versions) of the Central Silk Board for the year 1974-75 under sub-section (4) of section 12 of the Central Silk Board Act, 1948.
- (23) A copy of the Audit Report (Hindi and English versions) on the Accounts of the Rubber Board for the year 1974-75 along with the statement of Accounts.
- (24) A copy of the Annual Report (Hindi and English versions) of National Cooperative Development Corporation, New Delhi, for the year 1975-76 under sub-section (3) of section 14 of the National Cooperative Development Corporation Act, 1962.
- (25) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Annual Report of the National Insurance Company Limited, Calcutta, for the year 1974 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (ii) Annual Report of the Oriental Fire and General Insurance Company Limited, New Delhi, for the year 1974 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (iii) Annual Report of the New India Assurance Company Limited, Bombay, for the year 1975 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (iv) Annual Report of the General Insurance Corporation of India, Bombay, for the year 1975 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (26) A copy of Notification No. G.O. Ms. 1917 (Hindi and English versions) published in Tamil Nadu Government Gazette dated the 26th January, 1977, issued under sub-section (1) of section 2 of the Tamil Nadu Chit Funds Act, 1961 read with clause (c)(iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu.
- (27) A copy of the Tamil Nadu General Sales Tax (Amendment) Act, 1976 (President's Act No. 40 of 1976) (Hindi and

English versions) published in Gazette of India dated the 9th November, 1976, under sub-section (3) of section 3 of the Tamil Nadu State Legislature (Delegation of Powers) Act, 1976.

- (28) A copy of the Customs Tariff (Determination of Origin of Goods under the Bangkok Agreement) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 863(E) in Gazette of India dated the 1st November, 1976, under section 10 of the Customs Tariff Act, 1975.
- (29) A copy of Notification No. G.S.R. 1790 (Hindi and English versions) published in Gazette of India dated the 25th December, 1976 making certain amendment to Notification No. G.S.R. 952 dated the 21st June, 1976, under section 51 of the Finance (No. 2) Act, 1971.
- (30) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:—
- (i) S.O. 4060 published in Gazette of India dated the 6th November, 1976.
 - (ii) S.O. 4061 published in Gazette of India dated the 6th November, 1976.
 - (iii) S.O. 4062 published in Gazette of India dated the 6th November, 1976.
 - (iv) S.O. 4063 published in Gazette of India dated the 6th November, 1976.
 - (v) S.O. 4064 published in Gazette of India dated the 6th November, 1976.
 - (vi) S.O. 4065 published in Gazette of India dated the 6th November, 1976.
 - (vii) The Income-tax (Seventh Amendment) Rules, 1976 published in Notification No. S.O. 842(E) in Gazette of India dated the 30th December, 1976.
 - (viii) The Income-tax (Second Amendment) Rules, 1977 published in Notification No. S.O. 23(E) in Gazette of India dated the 18th January, 1977.
 - (ix) S.O. 578 published in Gazette of India dated the 19th February, 1977.
 - (x) S.O. 579 published in Gazette of India dated the 19th February, 1977.
 - (xi) S.O. 583 published in Gazette of India dated the 19th February, 1977.
 - (xii) S.O. 584 published in Gazette of India dated the 19th February, 1977.

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- (xiii) S.O. 585 published in Gazette of India dated the 19th February, 1977.
 - (xiv) S.O. 587 published in Gazette of India dated the 19th February, 1977.
 - (xv) The Income-tax (Third Amendment) Rules, 1977 published in Notification No. S.O. 210(E) in Gazette of India dated the 5th March, 1977.
- (31) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 46 of the Wealth-tax Act, 1957:—
- (i) The Wealth-tax (Third Amendment) Rules, 1976 published in Notification No. S.O. 702(E) in Gazette of India dated the 3rd November, 1976.
 - (ii) The Wealth-tax (Fourth Amendment) Rules, 1976 published in Notification No. S.O. 732(E) in Gazette of India dated the 15th November, 1976.
 - (iii) The Wealth-tax (Amendment) Rules, 1977 published in Notification No. S.O. 16(E) in Gazette of India dated the 12th January, 1977.
 - (iv) The Wealth-tax (Second Amendment) Rules, 1977 published in Notification No. S.O. 166(E) in Gazette of India dated the 15th February, 1977.
- (32) A copy of the Interest-tax (Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. S.O. 843(E) in Gazette of India dated the 30th December, 1976, under sub-section (4) of section 27 of the Interest-tax Act, 1974.
- (33) A copy of the Gift-tax (Second Amendment) Rules, 1976, (Hindi and English versions) published in Notification No. S.O. 722(E) in Gazette of India dated the 12th November, 1976, under sub-section (4) of section 46 of the Gift-tax Act, 1958.
- (34) A copy of the Companies (Profits) Surtax (Amendment) Rules, 1977 (Hindi and English versions) published in Notification No. S.O. 167(E) in Gazette of India dated the 15th February, 1977, under sub-section (3) of section 25 of the Companies (Profits) Surtax Act 1964.
- (35) A copy each of the following Notifications (Hindi and English versions) under section 72 of the Delhi Sales Tax Act, 1975:—
- (i) The Delhi Sales Tax (Ninth Amendment) Rules, 1976 published in Notification No. F. 4(2)|76-Fin(G) in Delhi Gazette dated the 30th December, 1976.
 - (ii) The Delhi Sales Tax (First Amendment) Rules, 1977 published in Notification No. F. 4(62)|76-Fin.(G)(iii) in Delhi Gazette dated the 25th January, 1977.

- (iii) The Delhi Sales Tax (Second Amendment) Rules, 1977 published in Notification No. F. 4(78)/75-Fin.(G) in Delhi Gazette dated the 25th February, 1977.
- (36) A copy of the Central Sales Tax (Registration and Turnover) (Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 962(E) in Gazette of India dated the 30th December, 1976, under sub-section (2) of section 13 of the Central Sales Tax Act, 1956.
- (37) A copy each of the following Notifications (Hindi and English versions) under section 38 of the Central Excises and Salt Act, 1944:—
- (i) The Central Excise (Twenty-fifth Amendment) Rules, 1976, published in Notification No. G.S.R. 1608 in Gazette of India dated the 13th November, 1976.
 - (ii) The Central Excise (Twenty-sixth Amendment) Rules, 1976, published in Notification No. G.S.R. 920(E) in Gazette of India dated the 15th December, 1976.
 - (iii) The Central Excise (Twenty-seventh Amendment) Rules, 1976, published in Notification No. G.S.R. 1792 in Gazette of India dated the 25th December, 1976.
 - (iv) The Central Excise (First Amendment) Rules, 1977, published in Notification No. G.S.R. 96 in Gazette of India dated the 15th January, 1977.
 - (v) The Central Excise (Second Amendment) Rules, 1977, published in Notification No. G.S.R. 152 in Gazette of India dated the 29th January, 1977.
 - (vi) The Central Excise (Fourth Amendment) Rules, 1977, published in Notification No. G.S.R. 408 in Gazette of India dated the 19th March, 1977.
 - (vii) The Central Excise (Sixth Amendment) Rules, 1977, published in Notification No. G.S.R. 128(E) in Gazette of India dated the 25th March, 1977.
- (38) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
- (i) G.S.R. 1547 published in Gazette of India dated the 30th October, 1976 together with an explanatory memorandum.
 - (ii) G.S.R. 872(E) published in Gazette of India dated the 10th November, 1976 together with an explanatory memorandum.
 - (iii) G.S.R. 878(E) and 879(E) published in Gazette of India dated the 13th November, 1976 together with an explanatory memorandum.

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- (iv) G.S.R. 1607 published in Gazette of India dated the 13th November, 1976 together with an explanatory memorandum.
- (v) G.S.R. 881(E) published in Gazette of India dated the 16th November, 1976 together with an explanatory memorandum.
- (vi) G.S.R. 891(E) published in Gazette of India dated the 22nd November, 1976 together with an explanatory memorandum.
- (vii) G.S.R. 905(E) published in Gazette of India dated the 1st December, 1976 together with an explanatory memorandum.
- (viii) G.S.R. 1719 published in Gazette of India dated the 4th December, 1976 together with an explanatory memorandum.
- (ix) G.S.R. 1762 published in Gazette of India dated the 18th December, 1976 together with an explanatory memorandum.
- (x) G.S.R. 966(E) published in Gazette of India dated the 31st December, 1976 together with an explanatory memorandum.
- (xi) G.S.R. 42(E) published in Gazette of India dated the 27th January, 1977 together with an explanatory memorandum.
- (xii) G.S.R. 871(E) published in Gazette of India dated the 9th November, 1976, G.S.R. 882(E) published in Gazette of India dated the 17th November, 1976, G.S.R. 910(E) published in Gazette of India dated the 8th December, 1976, G.S.R. 921(E) published in Gazette of India dated the 15th December, 1976, G.S.R. 1791 published in Gazette of India dated the 25th December, 1976, G.S.R. 32(E) published in Gazette of India dated the 24th January, 1977, G.S.R. 43(E) published in Gazette of India dated the 28th January, 1977, G.S.R. 51(E) published in Gazette of India dated the 1st February, 1977 and G.S.R. 70(E) published in Gazette of India dated the 8th February, 1977 together with an explanatory memorandum.
- (xiii) G.S.R. 97 published in Gazette of India dated the 15th January, 1977 together with an explanatory memorandum.
- (xiv) G.S.R. 123 published in Gazette of India dated the 22nd January, 1977 together with an explanatory memorandum.
- (xv) G.S.R. 66(E) published in Gazette of India dated the 8th February, 1977 together with an explanatory memorandum.

- (xvi) G.S.R. 90(E) and 91(E) published in Gazette of India dated the 26th February, 1977 together with an explanatory memorandum.
 - (xvii) G.S.R. 281, 282 and 283 published in Gazette of India dated the 26th February, 1977 together with an explanatory memorandum.
 - (xviii) G.S.R. 102(E) published in Gazette of India dated the 1st March, 1977 together with an explanatory memorandum.
 - (xix) G.S.R. 109(E) published in Gazette of India dated the 11th March, 1977 together with an explanatory memorandum. . . .
 - (xx) G.S.R. 127(E) published in Gazette of India dated the 25th March, 1977 together with an explanatory memorandum.
- (39) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act 1962:—
- (i) G.S.R. 867(E) published in Gazette of India dated the 5th November, 1976, together with an explanatory memorandum.
 - (ii) G.S.R. 876(E) published in Gazette of India dated the 12th November, 1976, together with an explanatory memorandum.
 - (iii) G.S.R. 893(E) published in Gazette of India dated the 22nd November, 1976 together with an explanatory memorandum.
 - (iv) G.S.R. 896(E) published in Gazette of India dated the 23rd November, 1976 together with an explanatory memorandum.
 - (v) G.S.R. 897(E) published in Gazette of India dated the 24th November, 1976 together with an explanatory memorandum.
 - (vi) G.S.R. 902(E) published in Gazette of India dated the 27th November, 1976 together with an explanatory memorandum.
 - (vii) G.S.R. 903(E) published in Gazette of India dated the 29th November, 1976 together with an explanatory memorandum.
 - (viii) G.S.R. 1720 published in Gazette of India dated the 4th December, 1976 together with an explanatory memorandum.
 - (ix) G.S.R. 909(E) published in Gazette of India dated the 8th December, 1976 together with an explanatory memorandum.

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- (x) G.S.R. 1723 published in Gazette of India dated the 11th December, 1976 together with an explanatory memorandum.
- (xi) G.S.R. 919(E) published in Gazette of India dated the 14th December, 1976 together with an explanatory memorandum.
- (xii) G.S.R. 926(E) published in Gazette of India dated the 16th December, 1976 together with an explanatory memorandum.
- (xiii) G.S.R. 930(E) published in Gazette of India dated the 18th December, 1976 together with an explanatory memorandum.
- (xiv) G.S.R. 951 published in Gazette of India dated the 24th December, 1976 together with an explanatory memorandum.
- (xv) G.S.R. 1(E) published in Gazette of India dated the 1st January, 1977 together with an explanatory memorandum.
- (xvi) G.S.R. 7(E) and 8(E) published in Gazette of India dated the 6th January, 1977 together with an explanatory memorandum.
- (xvii) G.S.R. 39 published in Gazette of India dated the 8th January, 1977 together with an explanatory memorandum.
- (xviii) G.S.R. 67 published in Gazette of India dated the 8th January, 1977 together with an explanatory memorandum.
- (xix) G.S.R. 11(E) and 12(E) published in Gazette of India dated the 11th January, 1977 together with an explanatory memorandum.
- (xx) G.S.R. 20(E) and 21(E) published in Gazette of India dated the 15th January, 1977 together with an explanatory memorandum.
- (xxi) G.S.R. 26(E), 27(E) and 28(E) published in Gazette of India dated the 22nd January, 1977 together with an explanatory memorandum.
- (xxii) G.S.R. 29(E) published in Gazette of India dated the 22nd January, 1977 together with an explanatory memorandum.
- (xxiii) G.S.R. 30(E) and 31(E) published in Gazette of India dated the 24th January, 1977 together with an explanatory memorandum.
- (xxiv) G.S.R. 60(E) published in Gazette of India dated the 7th February, 1977 together with an explanatory memorandum.

- (xxv) G.S.R. 61(E) published in Gazette of India dated the 7th February, 1977 together with an explanatory memorandum.
- (xxvi) G.S.R. 63(E) published in Gazette of India dated the 7th February, 1977 together with an explanatory memorandum.
- (xxvii) G.S.R. 67(E) and 68(E) published in Gazette of India dated the 8th February, 1977 together with an explanatory memorandum.
- (xxviii) G.S.R. 69(E) published in Gazette of India dated the 8th February, 1977 together with an explanatory memorandum.
- (xxix) G.S.R. 84(E) published in Gazette of India dated the 24th February, 1977 together with an explanatory memorandum.
- (xxx) G.S.R. 85(E) published in Gazette of India dated the 24th February, 1977 together with an explanatory memorandum.
- (xxxii) G.S.R. 106(E) published in Gazette of India dated the 7th March, 1977 together with an explanatory memorandum.
- (xxxiii) G.S.R. 107(E) and 108(E) published in Gazette of India dated the 9th March, 1977 together with an explanatory memorandum.
- (xxxiiii) G.S.R. 111(E) published in Gazette of India dated the 11th March, 1977 together with an explanatory memorandum.
- (xxxv) G.S.R. 112(E) published in Gazette of India dated the 11th March, 1977 together with an explanatory memorandum.
- (xxxvi) G.S.R. 113(E) published in Gazette of India dated the 11th March, 1977 together with an explanatory memorandum.
- (xxxvii) G.S.R. 407 published in Gazette of India dated the 19th March, 1977 together with an explanatory memorandum.
- (40) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 53 of the Tamil Nadu General Sales Tax Act, 1959 read with clause (c)(iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu:—
- (i) G.O. Ms. No. 68 published in Tamil Nadu Government Gazette dated the 23rd January, 1976.

- (ii) G.O.P. No. 211 published in Tamil Nadu Government Gazette dated the 10th March, 1976.
- (iii) G.O.Ms. No. 219 published in Tamil Nadu Government Gazette dated the 17th March, 1976.
- (iv) G.O.Ms. No. 1347 published in Tamil Nadu Government Gazette dated the 13th October, 1976.
- (v) G.O.Ms. No. 1363 published in Tamil Nadu Government Gazette dated the 13th October, 1976.
- (vi) G.O. P. No. 1417 published in Tamil Nadu Government Gazette dated the 5th October, 1976.
- (vii) G.O. Press No. 1606 published in Tamil Nadu Government Gazette dated the 15th November, 1976.
- (viii) G.O. Ms. No. 1536 published in Tamil Nadu Government Gazette dated the 15th November, 1976.
- (ix) G.O.Ms. No. 1583 published in Tamil Nadu Government Gazette dated the 1st December, 1976.
- (x) G.O.Ms. No. 1534 published in Tamil Nadu Government Gazette dated the 1st December, 1976.
- (xi) G.O.P. No. 1760 published in Tamil Nadu Government Gazette dated the 29th December, 1976.
- (xii) G.O.Ps. No. 72 published in Tamil Nadu Government Gazette dated the 2nd February, 1977.
- (xiii) G.O.Ms. No. 80 published in Tamil Nadu Government Gazette dated the 2nd February, 1977.
- (xiv) G.O.Ps. No. 169 published in Tamil Nadu Government Gazette dated the 3rd February, 1977.
- (xv) G.O.Ms. No. 1908 published in Tamil Nadu Government Gazette dated the 9th February, 1977.
- (xvi) G.O. Ms. No. 163 published in Tamil Nadu Government Gazette dated the 23rd February, 1977.
- (xvii) G.O. Ps. No. 535 published in Tamil Nadu Government Gazette dated the 11th December, 1974.
- (xviii) G.O. P. No. 752 published in Tamil Nadu Government Gazette dated the 16th July, 1975.
- (xix) G.D. P. No. 883 published in Tamil Nadu Government Gazette dated the 20th August, 1975.
- (xx) G.O. Ms. No. 1160 published in Tamil Nadu Government Gazette dated the 29th October, 1975.
- (xxi) G.O. P. No. 1399 published in Tamil Nadu Government Gazette dated the 18th November, 1975.

- (xxii) G.O. Ms. No. 1540 published in Tamil Nadu Government Gazette dated the 2nd February, 1976.
 - (xxiii) G.O. Ms. No. 90 published in Tamil Nadu Government Gazette dated the 18th February, 1976.
 - (xxiv) G.O. Ms. No. 348 published in Tamil Nadu Government Gazette dated the 17th April, 1976.
 - (xxv) G.O. P. No. 394 published in Tamil Nadu Government Gazette dated the 19th March, 1976.
 - (xxvi) Memorandum No. 27291|III(2)|75-7 published in Tamil Nadu Government Gazette dated the 28th April, 1976.
 - (xxvii) G.O. Ps. No. 99 published in Tamil Nadu Government Gazette dated the 19th May, 1976.
 - (xxviii) G.O. Ms. No. 637 published in Tamil Nadu Government Gazette dated the 26th May, 1976.
 - (xxix) Memorandum No. 48532|III(2)|75-2 published in Tamil Nadu Government Gazette dated the 2nd June, 1976.
 - (xxx) G.O. Ms. No. 789 published in Tamil Nadu Government Gazette dated the 7th July, 1976.
 - (xxxi) G.O. Ms. No. 931 published in Tamil Nadu Government Gazette dated the 21st July, 1976.
 - (xxxii) G.O. Ms. No. 932 published in Tamil Nadu Government Gazette dated the 18th August, 1976.
 - (xxxiii) G.O.P. No. 1049 published in Tamil Nadu Government Gazette dated the 25th August, 1976.
 - (xxxiv) G.O. Ms. No. 1087 published in Tamil Nadu Government Gazette dated the 18th August, 1976.
 - (xxxv) G.O. Ms. No. 1392 published in Tamil Nadu Government Gazette dated the 29th September, 1976.
- (41) A statement (Hindi and English versions) showing reasons for delay in laying the Notifications mentioned at (xvii) to (xxxv) of (40) above.
- (42) (i) A copy of Notification No. G.O. Ms. 778 (Hindi and English versions) published in Tamil Nadu Government Gazette dated the 23rd June, 1976 making certain amendment to the Indian Stamp Rules, 1925, under sub-section (2) of section 75A of the Indian Stamp Act, 1899 read with clause (c)(iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.

- (43) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a)(i) Review by the Government on the working of the Rural Electrification Corporation, New Delhi, for the year 1975-76.
 - (ii) Annual Report of the Rural Electrification Corporation, New Delhi, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b)(i) Review by the Government on the working of the National Projects Construction Corporation Limited, New Delhi, for the year 1975-76.
 - (ii) Annual Report of the National Projects Construction Corporation Limited, New Delhi, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (44) (i) A copy of the Annual Report (Hindi and English versions) of the Damodar Valley Corporation along with the Audit Report on the accounts thereof for the year 1974-75, under sub-section (5) of section 45 of the Damodar Valley Corporation Act, 1948.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above report.
- (45) A copy of the Budget Estimates (Hindi and English versions) of the Damodar Valley Corporation for the year 1977-78, under sub-section (3) of section 44 of the Damodar Valley Corporation Act, 1948.
- (46) A copy of the Bhakra Management Board (Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 1709 in Gazette of India dated the 4th December, 1976, under sub-section (3) of section 97 of the Punjab Reorganisation Act, 1966.
- (47) A copy each of the following papers (Hindi and English versions) under section 36 of the Employees State Insurance Act, 1948:—
- (i) Audited Accounts of the Employees' State Insurance Corporation for the year 1972-73 together with the Audit Report thereon.
 - (ii) Audited Accounts of the Employees' State Insurance Corporation for the year 1973-74 together with the Audit Report thereon.
 - (iii) Audited Accounts of the Employees' State Insurance Corporation for the year 1974-75 together with the Audit Report thereon.

- (iv) Revised Estimates for the year 1976-77 and Budget Estimates for the year 1977-78 of the Employees State Insurance Corporation.
- (48) A statement showing reasons for delay in laying the papers mentioned at (i) to (iii) of item (47) above.
- (49) The following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha:—

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| (i) Statement No. XLIII—Tenth Session, 1970. | Fourth Lok Sabha |
| (ii) Statement No. XXXI—Eleventh Session, 1970. | |
| (iii) Statement No. XXXVIII—Second Session, 1971. | Fifth Lok Sabha |
| (iv) Statement No. XXVI—Third Session, 1971. | |
| (v) Statement No. XXXIII—Fourth Session 1972. | |
| (vi) Statement No. XXIII—Eighth Session, 1973. | |
| (vii) Statement No. XXI—Ninth Session 1973. | |
| (viii) Statement No. XIX—Twelfth Session, 1974. | |
| (ix) Statement No. XXIII—Thirteenth Session, 1975. | |
| (x) Statement No. VII—Fifteenth Session, 1976. | |
| (xi) Statement No. VI—Sixteenth Session, 1976. | |
| (xii) Statement No. III—Seventeenth Session, 1976. | |

12. SHRI BRIJLAL VERMA to lay on the Table—

- (1) A copy of the Annual Report (Hindi and English versions) of the Development Council for Automobiles, Automobile Ancillary Industries, Transport Vehicle Industries, Tractors, Earthmoving Equipment and Internal Combustion Engines, for the year 1975-76, under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
- (i) The Copper (Prohibition of Use in the Manufacture of Electrical Cables and Wires) Amendment Order, 1976 published in Notification No. S.O. 750(E) in Gazette of India dated the 23rd November, 1976.
- (ii) The Copper (Prohibition of Use in the Manufacture of Electrical Cables and Wires) Amendment Order, 1977 published in Notification No. S.O. 59(E) in Gazette of India dated the 31st January, 1977.

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(3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (a) (i) Review by the Government on the working of the Hindustan Cables Limited, for the year 1975-76.
- (ii) Annual Report of the Hindustan Cables Limited, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Bharat Heavy Electricals Limited, for the year 1975-76.
- (ii) Annual Report of the Bharat Heavy Electricals Limited, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

6. Financial Committees (1976-77)—A Review—Laid on the Table

Secretary-General laid on the Table a copy of 'Financial Committees 1976-77—A Review' (Hindi and English versions).

7. Parliamentary Committees—Summary of Work—Laid on the Table

Secretary-General laid on the Table a copy of the 'Parliamentary Committees—Summary of Work' (Hindi and English versions) pertaining to the period 1st June, 1976 to 18th January, 1977.

8. Government Bills—Passed

(i) *The Caltex [Acquisition of shares of Caltex Oil Refining (India) Limited and of the undertakings in India of Caltex (India) Limited] Bill, 1977*

Discussion on the motion for consideration of the Bill moved on the 5th April, 1977 continued.

The following Members took part in the debate:—

- (1) Shri O. V. Alagesan
- (2) Shri Dinen Bhattacharya
- (3) Shri R. K. Amin
- (4) Shri Chitta Basu
- (5) Shrimati Parvathi Krishnan
- (6) Shri M. Ram Gopal Reddy
- (7) Shri Vinodbhai B. Sheth
- (8) Shri Vayalar Ravi

Shri H. N. Bahuguna replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 7 were adopted.

Clause 8 was adopted, as amended.

Clauses 9 and 10 were adopted.

Clause 11 was adopted, as amended.

Clauses 12 to 24 and the Schedule were adopted.

Clause 1, the Enacting Formula, the Preamble and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri H. N. Bahuguna.

The motion was adopted and the Bill, as amended was passed.

(ii) The Petroleum Pipelines (Acquisition of Right of User in Land) Amendment Bill, 1977

The motion for consideration of the Bill was moved by Shri Biju Patnaik.

Shri Krishna Chandra Halder took part in the debate.

Shri Biju Patnaik replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 11 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Biju Patnaik.

The motion was adopted and the Bill was passed.

(iii) The Prevention of Publication of Objectionable Matter (Repeal) Bill, 1977

The motion for consideration of the Bill was moved by Shri L. K. Advani.

The following Members took part in the debate:—

- (1) Shri J. Rameshwar Rao
- (2) Shri Jagannath Sharma
- (3) Shri K. Mayathevar
- (4) Dr. Ramji Singh
- (5) Shri Somnath Chatterjee
- (6) Shri P. Rajagopal Naidu
- (7) Shri R. L. P. Verma
- (8) Shri Samarendra Kundu
- (9) Shri Vayalar Ravi
- (10) Shri Ugrasen

- (11) Shri P. G. Mavalankar
(12) Shri C. M. Stephen
(13) Shri Kanwar Lal Gupta
(14) Shri Soughata Roy
(15) Shri Balbir Singh
(16) Shri A. K. Roy
(17) Shri Narendra P. Nathwani
(18) Shri Gauri Shankar Rai

Shri L. K. Advani replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed moved by Shri L. K. Advani.

The motion was adopted and the Bill was passed.

6.05 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 7th April, 1977)

S. L. SHAKDHER,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, April 7, 1977 | Chaitra 17, 1899 (Saka)

No. 11

11 A.M.

1. Short Notice Question

Short Notice Question No. 4 addressed to the Minister of Works and Housing and Supply and Rehabilitation regarding 'Regularization of Unauthorized Colonies' was orally answered and supplementaries were also answered thereon.

2. Question of Privilege

Referring to the question of privilege sought to be raised by Shri Jyotirmoy Bosu on the 1st April, 1977 against Shri T. N. Kaul, the then Ambassador of India in U.S.A., for certain remarks made by him on television network in U.S.A. in July, 1975, the Speaker gave his decision withholding his consent in regard thereto.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Central Advisory Committee for Lighthouses (Procedural) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 1734 in Gazette of India dated the 11th December, 1976, under sub-section (3) of section 21 of the Indian Lighthouses Act, 1927.
- (2) A copy of the Seamen's Provident Fund (Amendment) Scheme, 1976 (Hindi and English versions) published in Notification No. G.S.R. 1284 in Gazette of India dated the 4th September, 1976, under section 24 of the Seamen's Provident Fund Act, 1966.
- (3) A copy of the Shipping Development Fund Committee (Employees' Contributory Provident Fund) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 93 in Gazette of India dated the 15th January, 1977, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.

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- (4) A copy each of the following papers (Hindi and English versions) under sub-section (3) of section 619A of the Companies Act, 1956 read with clause (c) (iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu:—
- (a) Annual Report of the Poompuhar Shipping Corporation, Madras for the period ended 31st March, 1975 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) Annual Report of the Poompuhar Shipping Corporation, Madras for the period ended 31st March, 1976 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (5) Two statements (Hindi and English versions) showing reasons for delay in laying the reports mentioned at (4) (a) and (b) above.
- (6) A copy each of the following papers (Hindi and English versions) under sub-section (6) of section 16 of the Merchant Shipping Act, 1958:—
- (i) Annual Report of the Shipping Development Fund Committee for the year 1974-75 along with the Audited Accounts.
 - (ii) Annual Report of the Shipping Development Fund Committee for the year 1975-76 along with the Audited Accounts.
- (7) Two statements (Hindi and English versions) showing reasons for delay in laying the reports mentioned at (6) above.
- (8) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 133 of the Motor Vehicles Act, 1939 read with clause (c) (iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu:—
- (i) G.O. Ms. 2241 published in Tamil Nadu Government Gazette dated the 29th September, 1976 making certain amendment to the Tamil Nadu Motor Vehicles Rules, 1940.
 - (ii) G.O. Ms. 2579 published in Tamil Nadu Government Gazette dated the 18th October, 1976 making certain amendment to the Tamil Nadu Motor Vehicles Rules, 1940.
 - (iii) G.O. Ms. 2614 published in Tamil Nadu Government Gazette dated the 10th November, 1976 making certain amendment to the Tamil Nadu Motor Vehicles Rules, 1940.
 - (iv) G.O. Ms. 2668 published in Tamil Nadu Government Gazette dated the 17th November, 1976 making certain amendments to the Tamil Nadu Motor Vehicles Accidents Claims Tribunals Rules, 1961.

- (v) G.O. Ms. 66 published in Tamil Nadu Government Gazette dated the 26th January, 1977 making certain amendments to the Tamil Nadu Motor Vehicles Rules, 1940.
- (9) A statement (Hindi and English versions) showing reasons for delay in laying the Notifications mentioned at (8) above.
- (10) (a) A copy each of the following Notifications under sub-section (4) of section 29 of the Tamil Nadu Agricultural Produce Markets Act, 1959 read with clause (c)(iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu:— i
- (i) Memo No. 69404|AM.I|73-3 published in Tamil Nadu Government Gazette dated the 15th August, 1973.
 - (ii) Memo No. 100402|AM.I|73-3 published in Tamil Nadu Government Gazette dated the 13th August, 1975.
 - (iii) G.O. Ms. No. 759 published in Tamil Nadu Government Gazette dated the 19th May, 1976.
 - (iv) Memo No. 76441|AM.I|76-3 published in Tamil Nadu Government Gazette dated the 20th October, 1976.
 - (v) G.O. Ms. No. 1903 published in Tamil Nadu Government Gazette dated the 20th October, 1976.
 - (vi) G.O. Ms. No. 1909 published in Tamil Nadu Government Gazette dated the 20th October, 1976.
 - (vii) G.O. Ms. No. 1923 published in Tamil Nadu Government Gazette dated the 27th October, 1976.
 - (viii) G.O. Ms. No. 1941 published in Tamil Nadu Government Gazette dated the 10th November, 1976.
 - (ix) G.O. Ms. No. 1969 published in Tamil Nadu Government Gazette dated the 27th October, 1976.
 - (x) G.O. Ms. No. 1982 published in Tamil Nadu Government Gazette dated the 3rd November, 1976.
 - (xi) Memo. No. 49234|AM.I|75-II published in Tamil Nadu Government Gazette dated the 10th November, 1976.
 - (xii) G.O. Ms. No. 2063 published in Tamil Nadu Government Gazette dated the 10th November, 1976.
 - (xiii) G.O. Ms. No. 2074 published in Tamil Nadu Government Gazette dated the 17th November, 1976.
 - (xiv) G.O. Ms. No. 2093 published in Tamil Nadu Government Gazette dated the 17th November, 1976.
 - (xv) G.O. Ms. No. 2107 published in Tamil Nadu Government Gazette dated the 17th November, 1976.

- (xvi) G.O. Ms. No. 2126 published in Tamil Nadu Government Gazette dated the 24th November, 1976.
- (xvii) G.O. Ms. No. 2235 published in Tamil Nadu Government Gazette dated the 15th December, 1976.
- (xviii) G.O. Ms. No. 2335 published in Tamil Nadu Government Gazette dated the 29th December, 1976.
- (xix) G.O. Ms. No. 2355 published in Tamil Nadu Government Gazette dated the 5th January, 1977.
- (b) A statement (Hindi and English versions) explaining reasons for not laying the Hindi versions of the above Notifications.
- (11) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Indo-Burma Petroleum Company Limited, Calcutta, for the year 1975-76.
- (ii) Annual Report of the Indo-Burma Petroleum Company Limited, Calcutta, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (12) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 46 of the Urban Land (Ceiling and Regulation) Act, 1976:—
- (i) The Urban Land (Ceiling and Regulation) Eighth Amendment Rules, 1976, published in Notification No. G.S.R. 33 in Gazette of India dated the 1st January, 1977 together with an explanatory memorandum.
- (ii) G.S.R. 34 published in Gazette of India dated the 1st January, 1977 containing corrigendum to Notification No. G.S.R. 1261 published in Gazette of India dated the 28th August, 1976, together with an explanatory memorandum.
- (iii) S.O. 38 published in Gazette of India dated the 1st January, 1977 together with an explanatory memorandum.
- (iv) The Urban Land (Ceiling and Regulation) Ninth Amendment Rules, 1976, published in Notification No. G.S.R. 958(E) in Gazette of India dated the 29th December, 1976 together with an explanatory memorandum.
- (v) S.O. 463 published in Gazette of India dated the 5th February, 1977 together with an explanatory memorandum.
- (vi) The Urban Land (Ceiling and Regulation) Tenth Amendment Rules, 1977, published in Notification No. G.S.R. 183 in Gazette of India dated the 5th February, 1977 together with an explanatory memorandum.

- (13) A copy each of the following Notifications under sub-section (3) of section 45 of the Tamil Nadu Urban Land (Ceiling and Regulation) Act, 1976 read with clause (c)(iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu:—
- (i) S.R.O. A-387(C)|76 published in Tamil Nadu Government Gazette dated the 19th October, 1976.
 - (ii) G.O. Ms. No. 2275 published in Tamil Nadu Government Gazette dated the 24th November, 1976.
 - (iii) S.R.O. A-478(a)|76 published in Tamil Nadu Government Gazette dated the 23rd December, 1976.
 - (iv) S.R.O. A-39(b)|77 published in Tamil Nadu Government Gazette dated the 22nd February, 1977.
- (14) Four statements (Hindi and English versions) explaining reasons for not laying the Hindi versions of the Notifications at (13) above.
- (15) A copy each of the following Notifications under sub-section (2) of section 70 of the Tamil Nadu Slum Areas (Improvement and Clearance) Act, 1971 read with clause (c)(iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu:—
- (i) G.O. Ms. 43 published in Tamil Nadu Government Gazette dated the 11th February, 1976 making certain amendments to the Tamil Nadu Slum Clearance Board Non-Technical Subordinate Service Rules, 1972.
 - (ii) G.O. Ms. 44 published in Tamil Nadu Government Gazette dated the 11th February, 1976 making certain amendments to the Tamil Nadu Slum Clearance Board Non-Technical Subordinate Service Rules, 1972.
 - (iii) G.O. Ms. 689 published in Tamil Nadu Government Gazette dated the 9th June, 1976 making certain amendment to the Tamil Nadu Slum Clearance Board Non-Technical Subordinate Service Rules, 1972.
 - (iv) G. O. Ms. 752 published in Tamil Nadu Government Gazette dated the 23rd June, 1976 making certain amendment to the Tamil Nadu Slum Clearance Board Non-Technical Subordinate Service Rules, 1972.
 - (v) G.O. Ms. 753 published in Tamil Nadu Government Gazette dated the 23rd June, 1976 making certain amendment to the Tamil Nadu Slum Clearance Board Engineering Officers Service Rules, 1972.
 - (vi) G.O. Ms. 843 dated the 16th June, 1976 making certain amendments to the Tamil Nadu Slum Clearance Board Non-Technical Officers Service Rules, 1972.

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- (vii) G.O. Ms. 908 dated the 24th June, 1976 making certain amendment to the Tamil Nadu Slum Clearance Board Non-Technical Subordinate Service Rules, 1972.
 - (viii) G.O. Ms. 1050 published in Tamil Nadu Government Gazette dated the 11th August, 1976 making certain amendments to the Tamil Nadu Slum Clearance Board Service Rules, 1972.
 - (ix) G.O. Ms. 1207 published in Tamil Nadu Government Gazette dated the 15th October, 1976.
- (16) A statement (Hindi and English versions) explaining reasons for not laying the Hindi version of the Notifications at (15) above.
 - (17) A copy of the Tamil Nadu Requisitioning and Acquisition of Immovable Property (Amendment) Act, 1977 (President's Act No. 6 of 1977) (Hindi and English versions) published in Gazette of India dated the 4th March, 1977.
 - (18) A copy each of the following Notifications under sub-section (2) of section 45 of the Tamil Nadu Urban Land Tax Act, 1966 read with clause (c)(iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu:—
 - (i) G.O. Ms. No. 2014 published in Tamil Nadu Government Gazette dated the 1st October, 1975.
 - (ii) G.O. Ms. No. 2015 published in Tamil Nadu Government Gazette dated the 1st October, 1975.
 - (iii) G.O. Ms. No. 2084 published in Tamil Nadu Government Gazette dated the 29th October, 1975.
 - (iv) S.R.O. A-192/76 published in Tamil Nadu Government Gazette dated the 16th June, 1976.
 - (19) A statement (Hindi and English versions) explaining reasons for not laying the Hindi version of the Notifications at (18) above.
 - (20) (a) A copy of the Report on the General Elections to the Legislative Assemblies in India (1970—72), Volume—II (Statistical).
 - (b) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the above Report.
 - (21) A copy of the High Court of Rajasthan (Establishment of a Permanent Bench at Jaipur) Order, 1976 (Hindi and English versions) published in Notification No. G.S.R. 911(E) in Gazette of India dated the 8th December, 1976, issued under section 51 of the States Reorganisation Act, 1956.

- (22) A copy of the Companies (Acceptance of Deposits) Third Amendment Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 965(E) in Gazette of India dated the 31st December, 1976, under sub-section (3) of section 642 of the Companies Act, 1956.
- (23) A copy of the Delimitation of Council Constituencies (Uttar Pradesh) Amendment Order, 1977 (Hindi and English versions) published in Notification No. G.S.R. 123(E) in Gazette of India dated the 23rd March, 1977, under sub-section (3) of section 13 of the Representation of the People Act, 1950.
- (24) (i) A copy of the Certified Accounts of the National Institute for Training in Industrial Engineering, Bombay, for the year 1975-76.
- (ii) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the above Accounts.
- (25) Annual Report (Hindi and English versions) of the Technical Teachers' Training Institute (Eastern Region) Calcutta, for the year 1975-76.
- (26) Annual Report (Hindi and English versions) of the Technical Teachers' Training Institute (Western Region) Bhopal, for the year 1975-76.
- (27) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Historical Research for the year 1974-75, under rule 45 of the Memorandum of Association and Rules of the Indian Council of Historical Research.
- (28) A copy of the Certified Accounts (Hindi and English versions) of the Indian Council of Historical Research for the year 1974-75 under rule 44(d) of the Memorandum of Association and Rules of the Indian Council of Historical Research.
- (29) A copy of the University Grants Commission (Fitness of Certain Universities for Grant) Amendment Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 1747 in Gazette of India dated the 18th December, 1976, under sub-section (3) of section 25 of the University Grants Commission Act, 1956.
- (30) A copy of the Annual Report (Hindi and English versions) of the School of Planning and Architecture, New Delhi, for the year 1975-76.
- (31) A copy of the Certified Accounts (Hindi and English versions) of the Jawaharlal Nehru University, New Delhi for the year 1974-75.

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- (32) A copy each of the following papers under sub-section (4) of section 23 of the Institutes of Technology Act, 1961:—
- (i) Certified Accounts of the Indian Institute of Technology, Delhi, for the year 1974-75 along with the Audit Report thereon. (Hindi versions).
 - (ii) Certified Accounts of the Indian Institute of Technology, Madras, for the year 1975-76 along with the Audit Report thereon.
- (33) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the document mentioned at 32(ii) above.
- (34) A copy each of the following Notifications (Hindi and English versions) under section 54 of the Tamil Nadu Private Colleges (Regulation) Act, 1976 read with clause (c)(iv) of the Proclamation dated the 31st January, 1976 issued by the President, in relation to the State of Tamil Nadu:—
- (i) The Tamil Nadu Private Colleges (Regulation) Rules, 1976, published in Notification No. G.O.Ms. 1285 in Tamil Nadu Government Gazette dated the 25th June, 1976.
 - (ii) G.O.Ms. No. 1286 published in Tamil Nadu Government Gazette dated the 25th June, 1976.
 - (iii) G.O.Ms. No. 1287 published in Tamil Nadu Government Gazette dated the 25th June, 1976.
 - (iv) G.O.Ms. No. 2216 published in Tamil Nadu Government Gazette dated the 3rd November, 1976.
 - (v) G.O.Ms. No. 2477 published in Tamil Nadu Government Gazette dated the 1st December, 1976.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science, Bangalore, for the year 1975-76.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above report.
- (36) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Accounts of the Indian Institute of Management, Calcutta for the year 1975-76 within a period of 9 months after the close of the accounting year.
- (37) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Ahmedabad, for the year 1975-76.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the Indian School of Mines, Dhanbad for the year 1975-76.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Report.

- (39) A copy of the Vegetable Oil Product Producers (Regulation of Refined Oil Manufacture) Amendment Order, 1977 (Hindi and English versions) published in Notification No. G.S.R. 103(E) in Gazette of India dated the 2nd March, 1977, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (40) A copy each of the following President's Acts (Hindi and English versions) under sub-section (3) of section 3 of the Tamil Nadu State Legislature (Delegation of Powers) Act, 1976:—
- (i) The Tamil Nadu Co-operative Societies (Amendment) Act, 1977 (President's Act No. 1 of 1977) published in Gazette of India dated the 10th January, 1977.
 - (ii) The Tamil Nadu Co-operative Land Development Banks (Amendment) Act, 1977 (President's Act No. 2 of 1977) published in Gazette of India dated the 10th January, 1977.
- (41) (i) A copy of the Annual Report of the Tamil Nadu Civil Supplies Corporation Limited, Madras for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (3) of section 619A of the Companies Act, 1956 read with clause (c)(iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu.
- (ii) A statement (Hindi and English versions) explaining reasons for not laying the Hindi version of the above report.
- (42) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 119 of the Tamil Nadu Co-operative Societies Act, 1961 read with clause (c)(iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu:—
- (i) G.O. Ms. No. 549 published in Tamil Nadu Government Gazette dated the 18th August, 1976.
 - (ii) G.O. Ms. No. 550 published in Tamil Nadu Government Gazette dated the 18th August, 1976.
 - (iii) G.O. Ms. No. 731 published in Tamil Nadu Government Gazette dated the 10th November, 1976.
 - (iv) G.O. Ms. No. 844 published in Tamil Nadu Government Gazette dated the 22nd December, 1976.
 - (v) G.O. Ms. No. 843 published in Tamil Nadu Government Gazette dated the 22nd December, 1976.
 - (vi) G.O. Ms. No. 18 published in Tamil Nadu Government Gazette dated the 8th January, 1976.

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- (43) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38A of the Tamil Nadu Co-operative Land Development Banks Act, 1934 read with clause (c)(iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu:—
- (i) G.O. Ms. No. 826 published in Tamil Nadu Government Gazette dated the 15th December, 1976.
 - (ii) G.O. Ms. No. 36 published in Tamil Nadu Government Gazette dated the 9th February, 1977.
- (44) A statement (Hindi and English versions) showing reasons for delay in laying the Notifications mentioned at (42) and (43) above.
- (45) A copy of the Audit Report (Hindi and English versions) on the Accounts of the Tea Board for the year 1974-75 along with the statement of Accounts.
- (46) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the State Trading Corporation of India Limited, New Delhi, for the year 1975-76.
 - (ii) Annual Report of the State Trading Corporation of India Limited, New Delhi, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (47) A copy of the Tobacco Board (Second Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 1576 in Gazette of India dated the 6th November, 1976, under sub-section (3) of section 32 of the Tobacco Board Act, 1975.
- (48) (i) A copy of Notification No. G.O.Ms. 279 published in Tamil Nadu Government Gazette dated the 12th May, 1976 making certain amendment to the Tamil Nadu Weights and Measures (Enforcement) Rules, 1967, under section 43 of the Tamil Nadu Weights and Measures (Enforcement) Act, 1958.
- (ii) A statement (Hindi and English versions) explaining reasons for not laying the Hindi version of the above Notification.
 - (iii) A statement (Hindi and English versions) showing reasons for delay in laying the Notification mentioned at (i) above.
- (49) A copy of the Certified Accounts (Hindi and English versions) of the National Cooperative Development Corporation, New Delhi, for the year 1975-76 together with the Audit Report thereon, under sub-section (4) of section 17 of the National Co-operative Development Corporation Act, 1962.

- (50) A copy of the Certified Accounts (Hindi and English versions) of the Cardamom Board, Ernakulam, for the year 1975-76 and the Audit Report thereon, under sub-section (4) of section 19 of the Cardamom Act, 1965.
- (51) A copy of the Annual Report (Hindi and English versions) of the International Airports Authority of India for the year 1975-76, under sub-section (2) of section 25 of the International Airports Authority Act, 1971.
- (52) A copy of the Certified Accounts (Hindi and English versions) of the International Airports Authority of India for the year ended 31st March, 1976 together with the Audit Report thereon, under sub-section (4) of section 24 of the International Airports Authority Act, 1971.
- (53) A copy each of the following Reports (Hindi and English versions) under sub-section (2) of section 37 of the Air Corporations Act, 1953:—
- (i) Annual Report of the Air India for the year 1975-76.
 - (ii) Annual Report of the Indian Airlines for the year 1975-76.
- (54) A copy each of the following papers (Hindi and English versions) under sub-section (4) of section 15 of the Air Corporations Act, 1953:—
- (i) Certified Accounts of the Air India for the year 1975-76 together with the Audit Report thereon.
 - (ii) Certified Accounts of the Indian Airlines for the year 1975-76 together with the Audit Report thereon.
- (55) A copy each of the following Notifications (Hindi and English versions) under section 14A of the Aircraft Act, 1934:—
- (i) The Aircraft (Sixth Amendment) Rules, 1976 published in Notification No. G.S.R. 1739 in Gazette of India dated the 11th December, 1976 together with an Explanatory Note.
 - (ii) The Aircraft (Amendment) Rules, 1977 published in Notification No. G.S.R. 48(E) in Gazette of India dated the 29th January, 1977 together with an Explanatory Note.
 - (iii) The Aircraft (Second Amendment) Rules, 1977 published in Notification No. G.S.R. 49(E) dated the 31st January, 1977 together with an Explanatory Note.
- (56) A copy each of the following papers (Hindi and English versions) under article 151(1) of the Constitution:—
- (i) Report of the Comptroller and Auditor General of India, for the year 1975-76, Union Government (Civil).

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- (ii) Report of the Comptroller and Auditor General of India, for the year 1976—Union Government (Commercial)—Part II—Central Fisheries Corporation Limited.
- (57) A copy of Union Government Appropriation Accounts (Civil) for the year 1975-76 (Hindi and English versions).
- (58) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 134(E) published in Gazette of India dated the 29th March, 1977 together with an explanatory memorandum.
 - (ii) G.S.R. 135(E) published in Gazette of India dated the 29th March, 1977 containing corrigendum to Notification No. G.S.R. 711(E) dated the 2nd August, 1976.
 - (iii) G.S.R. 146(E) published in Gazette of India dated the 31st March, 1977 together with an explanatory memorandum.
 - (iv) G.S.R. 147(E) published in Gazette of India dated the 31st March, 1977 together with an explanatory memorandum.
 - (v) G.S.R. 148(E) published in Gazette of India dated the 31st March, 1977 together with an explanatory memorandum.
 - (vi) G.S.R. 149(E) published in Gazette of India dated the 31st March, 1977 together with an explanatory memorandum.
 - (vii) G.S.R. 150(E) published in Gazette of India dated the 31st March, 1977 together with an explanatory memorandum.
 - (viii) G.S.R. 151(E) published in Gazette of India dated the 31st March, 1977 together with an explanatory memorandum.
 - (ix) G.S.R. 166(E) published in Gazette of India dated the 1st April, 1977 together with an explanatory memorandum.
- (59) A copy of Notification No. G.S.R. 158(E) (Hindi and English versions) published in Gazette of India dated the 1st April, 1977 issued under the Central Excise Rules, 1944 together with an explanatory memorandum.
- (60) A copy each of the following Notifications (Hindi and English versions) under section 38 of the Central Excises and Salt Act, 1944:—
- (i) The Central Excise (Twenty-eighth Amendment) Rules, 1976 published in Notification No. G.S.R. 937(E) in Gazette of India dated the 21st December, 1976, together with an explanatory memorandum.

- (ii) The Central Excise (Third Amendment) Rules, 1977 published in Notification No. G.S.R. 88(E) in Gazette of India dated the 25th February, 1977.
 - (iii) The Central Excise (Seventh Amendment) Rules, 1977 published in Notification No. G.S.R. 165(E) in Gazette of India dated the 1st April, 1977.
 - (iv) The Central Excise (Fifth Amendment) Rules, 1977 published in Notification No. G.S.R. 443 in Gazette of India dated the 2nd April, 1977.
- (61) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 53 of the Tamil Nadu General Sales Tax Act, 1959 read with clause (c)(iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu:—
- (i) G.O. Ps. 145 published in Tamil Nadu Government Gazette dated the 23rd February, 1977 making certain amendments to the Tamil Nadu General Sales Tax Rules, 1959.
 - (ii) G.O. Ps. 77 published in Tamil Nadu Government Gazette dated the 9th March, 1977. . .
 - (iii) G.O. Ps. 162 published in Tamil Nadu Government Gazette dated the 9th March, 1977 making certain amendments to the Tamil Nadu General Sales Tax Rules, 1959.
- (62) A copy of Notification No. F. 4(2)|76-Fin.(G) (Hindi and English versions) published in Delhi Gazette dated the 24th March, 1977, under section 72 of the Delhi Sales Tax Act, 1975.
- (63) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act 1956:—
- (1) (i) Review by the Government on the working of the Bharat Ophthalmic Glass Limited, Durgapur, for the year 1975-76.
 - (ii) Annual Report of the Bharat Ophthalmic Glass Limited, Durgapur, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (2) (i) Review by the Government on the working of the Tungabhadra Steel Products Limited, for the year 1975-76.
 - (ii) Annual Report of the Tungabhadra Steel Products Limited, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (3) (i) Review by the Government on the working of Cement Corporation of India Limited, New Delhi, for the year 1975-76.

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- (ii) Annual Report of the Cement Corporation of India Limited, New Delhi, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) (i) Review by the Government on the working of the Bharat Heavy Plate and Vessels Limited, Visakhapatnam, for the year 1975-76.
- (ii) Annual Report of the Bharat Heavy Plate and Vessels Limited, Visakhapatnam, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (5) (i) Review by the Government on the working of the Hindustan Machine Tools Limited, Bangalore, for the year 1975-76.
- (ii) Annual Report of the Hindustan Machine Tools Limited, Bangalore, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (6) (i) Review by the Government on the working of the Triveni Structural Limited, Naini, Allahabad, for the year 1975-76.
- (ii) Annual Report of the Triveni Structural Limited, Naini, Allahabad, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (7) (i) Review by the Government on the working of the Mining and Allied Machinery Corporation Limited, Durgapur, for the year 1975-76.
- (ii) Annual Report of the Mining and Allied Machinery Corporation Limited, Durgapur, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (8) (i) Review by the Government on the working of the Bharat Pumps and Compressors Limited, Naini, Allahabad, for the year 1975-76.
- (ii) Annual Report of the Bharat Pumps and Compressors Limited, Naini, Allahabad, for the year 1975-76 along with the Audited Accounts and the comments of Comptroller and Auditor General thereon.

4. Assent to Bills

Secretary-General laid on the Table following ten Bills passed by the Houses of Parliament during the current session and assented to:—

- (1) The Appropriation (Vote on Account) Bill, 1977.
- (2) The Appropriation Bill, 1977.
- (3) The Appropriation (Railways) Vote on Account Bill, 1977.

- (4) The Appropriation (Railways) Bill, 1977.
- (5) The Tamil Nadu Appropriation (Vote on Account) Bill, 1977.
- (6) The Tamil Nadu Appropriation Bill, 1977.
- (7) The Nagaland Appropriation (Vote on Account) Bill, 1977.
- (8) The Nagaland Appropriation Bill, 1977.
- (9) The Pondicherry Appropriation (Vote on Account) Bill, 1977.
- (10) The Pondicherry Appropriation Bill, 1977.

5. Presentation of Petition

Shri Jyotirmoy Bosu presented a petition signed by Shri Konda Lakshman Babuji and twenty-one other members of Andhra Pradesh Legislature in respect of the conduct of the Chief Minister, certain Ministers and Government officials of Andhra Pradesh.

6. Statements by Ministers

(1) The Minister of Home Affairs made a statement on the proposal of the Government to order inquiry into excesses committed during the period of the Emergency.

(2) The Minister of Home Affairs made a statement on the proposal of the Government to order an inquiry into the death of Sunder Singh, dacoit, in the custody of Delhi Police.

(3) The Minister of Information and Broadcasting made a statement on 'SAMACHAR'.

7. Statement by Member

Pandit D. N. Tiwary, Chairman of the House Committee, made a statement on allotment of houses to M.Ps.

8. Government Bill—Introduced

The Constitution (Forty-third Amendment) Bill, 1977.

The motion for leave to introduce the Bill moved by Shri Shanti Bhushan was opposed. The motion was adopted and the Bill was introduced.

9. Matters Under Rule 377

(1) Shri Jyotirmoy Bosu raised matter regarding restrictions imposed by the erstwhile Government on the Association of Voluntary Agencies for Rural Development (AVARD).

(2) Shri Shyamnandan Mishra raised matter regarding mal-practices during the recent elections to Lok Sabha.

10. Statement by Minister

The Minister of Tourism and Civil Aviation made a statement regarding accident to National Remote Sensing Agency's DC-3 aircraft near Ongole in Andhra Pradesh on the 5th April, 1977.

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11. Government Bill—Passed

The Parliamentary Proceedings (Protection of Publication) Bill, 1977

The motion for consideration of the Bill was moved by Shri L. K. Advani.

The following Members took part in the debate:—

- (1) Shri Purna Sinha
- (2) Shri J. Rameshwar Rao

(Lok Sabha adjourned at 1.05 P.M. and re-assembled at 2.05 P.M.)

- (3) Shri Laxmi Narain Nayak
- (4) Shri Vayalar Ravi
- (5) Shri Keshavrao Dhondge
- (6) Shri Somnath Chatterjee
- (7) Shri C. M. Stephen
- (8) Dr. Ramji Singh
- (9) Shri C. K. Chandrapan
- (10) Shri P. G. Mavalankar
- (11) Shri Sougata Roy

Shri L. K. Advani replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri L. K. Advani.

The motion was adopted and the Bill was passed.

✓12. Statement by Minister

The Minister of Home Affairs made a statement regarding enquiries against the Association of Voluntary Agencies for Rural Development (AVARD) and some other organisations.

13. Statutory Resolution—Adopted

Shri H. M. Patel moved the following Resolution:—

“That in pursuance of sub-section (2) of section 8, read with sub-section (3) of section 7 of the Customs Tariff Act, 1975 (51 of 1975), this House approves the following Notifications of the Government of India in the Department of Revenue and Banking, namely:—

- (a) No. G. S. R. 870(E), dated the 6th November, 1976, increasing the export duty on coffee from Rs. 300 per quintal to Rs. 1300 per quintal.

- (b) No. G.S.R. 877(E), dated the 13th November, 1976, increasing the export duty on groundnut kernel from Rs. 800 per tonne to Rs. 1500 per tonne and on groundnut in shell from Rs. 600 per tonne to Rs. 1125 per tonne, and
- (c) No. G.S.R. 13(E), dated the 12th January, 1977, levying an export duty on cardamom at the rate of Rs. 50 per kilogram under the new Heading No. 22 in the Second Schedule to the said Act.

from the date of each of the notifications aforesaid.”

The following Members took part in the debate:—

- (1) Shri D. B. Chandre Gowda
- (2) Shri A. C. George
- (3) Shri Dharamsinhbhai Patel
- (4) Shri C. M. Stephen
- (5) Shri C. K. Chandrapan
- (6) Shri Vayalar Ravi
- (7) Shri Nathuram Mirdha
- (8) Shri M. Ram Gopal Reddy

Shri H. M. Patel replied to the debate.

The Resolution was adopted.

14. Message from the Vice-President Acting as President

The Speaker communicated to Lok Sabha the following message dated the 6th April, 1977 from the Vice-President acting as President:

“I have received with great satisfaction the expression of thanks by the Members of the Lok Sabha for the Address which I delivered to both Houses of Parliament assembled together on the 28th March, 1977.”

15. Government Bills—Passed

(i) *The Government of Union Territories (Amendment) Bill, 1977*

The motion for consideration of the Bill was moved by Chaudhuri Charan Singh.

The following Members took part in the debate:—

- (1) Dr. Henry Austin
- (2) Shri Amrut Shivram Kasar
- (3) Shri Eduardo Faleiro
- (4) Shri Krishna Chandra Halder
- (5) Shri Karpoori Thakur

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(6) Shri Shibban Lal Saksena

(7) Shri Nathuram Mirdha

Chaudhuri Charan Singh replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted, as amended.

Clause 3 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Chaudhuri Charan Singh.

The motion was adopted and the Bill, as amended, was passed.

(ii) *The Delhi Administration (Amendment) Bill, 1977*

The motion for consideration of the Bill was moved by Chaudhuri Charan Singh.

The following Members took part in the debate:—

(1) Dr. Henry Austin

(2) Shri Vijay Kumar Malhotra

(3) Shri Brahm Perkash

(4) Shri K. Lakkappa

(5) Shri Shiv Narain Sarsonia

(6) Shri Kishore Lal

Chaudhuri Charan Singh replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Chaudhuri Charan Singh.

The motion was adopted and the Bill was passed.

(iii) *The Disputed Elections (Prime Minister and Speaker) Bill, 1977*

The motion for consideration of the Bill was moved by Shri Shanti Bhushan.

The following Members took part in the debate:—

(1) Shri O. V. Alagesan

(2) Shri H. V. Kamath

(3) Shri Somnath Chatterjee

7 (4) Shri Harikesh Bahadur

(5) Shri Sheo Narain

Shri Shanti Bhushan replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 28 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Shanti Bhushan.

The motion was adopted and the Bill was passed.

(iv) *The Food Corporations (Amendment) Bill, 1977, as passed by Rajya Sabha*

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri Parkash Singh Badal.

The following Members took part in the debate:—

(1) Shri Annasahib P. Shinde

(2) Shri Samar Guha

(3) Shri K. Lakkappa

(4) Shri Ugrasen

(5) Shri K. Suryanarayana

(6) Shri Shyamaprasanna Bhattacharyya

(7) Shri Chitta Basu

Shri Parkash Singh Badal replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Parkash Singh Badal.

The motion was adopted and the Bill was passed.

16. Statutory Resolution—Adopted

Shri Parkash Singh Badal moved the following Resolution:—

“Whereas the Government of Tamil Nadu have guaranteed the repayment in respect of the Central Cooperative Banks and the Tamil Nadu State Cooperative Bank, the Maximum limit of Short Term Credit, Medium Term Credit and Medium Term Conversion loans to the extent of Rs. 3,870.00 lakhs in the

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Government of Tamil Nadu, Cooperation Department G.O.Ms.
No. 321, Cooperation, dated 30-6-1971;

And whereas it is considered necessary to increase the maximum guarantee limit in respect of the Central Cooperative Banks and the Tamil Nadu State Cooperative Bank to the extent of Rs. 6,115.00 lakhs;

And whereas the Tamil Nadu Legislative Assembly has been dissolved, the Lok Sabha hereby resolve that the Government of Tamil Nadu may increase the limit of guarantee in respect of the Central Cooperative Banks and the Tamil Nadu State Cooperative Bank to the extent of Rs. 6,115.00 lakhs as required under section 73-D of the Tamil Nadu Cooperative Societies Act, 1961 (Tamil Nadu Act 53 of 1961)."

The following Members took part in the debate:—

- (1) Shri O. V. Alagesan
- (2) Shri M. Kalyanasundram

Shri Parkash Singh Badal replied to the debate.

The Resolution was adopted.

(Lok Sabha adjourned *sine die* at 8.22 P.M.)

S. L. SHAKDHER,
Secretary-General.